

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

O.A No. 63/2023/EZ

ANUP KUMAR

...Applicant

-VERSUS-

STATE OF JHARKHAND & ORS.

...Respondents



INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit on behalf of Divisional Forest Officer, Hazaribagh, Jharkhand (i.e. Respondent No. 3 herein)	1 - 13
2.	Verification	14
3.	ANNEXURE A1	15-16
4.	ANNEXURE A2	17-19
5.	ANNEXURE A3	20-25
6.	ANNEXURE A4	26-28
7.	ANNEXURE A5	29-31
8.	ANNEXURE A6	32-32A
9.	ANNEXURE A7	33

16 OCT 2023

10.	ANNEXURE A8	34
11.	ANNEXURE A9	35-38
12.	ANNEXURE A10	39
13.	ANNEXURE A11	40-40A
14.	ANNEXURE A12	41-45
15.	ANNEXURE A13	46-155
16.	ANNEXURE A14	156
17.	ANNEXURE A15	157-160
18.	ANNEXURE A16	161-161A
19.	ANNEXURE A17	162-163
20.	ANNEXURE A18	164-165B
21.	ANNEXURE A19	166-168

Aishwarya Rajyashree, Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)9874995669
Email: advaish.hc@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

IN THE MATTER OF:

O.A No. 63/2023/EZ

ANUP KUMAR

...Applicant

-VERSUS-

STATE OF JHARKHAND & ORS.

...Respondents

**COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 3 HEREIN, DIVISIONAL
FOREST OFFICER, HAZARIBAGH, JHARKHAND.**

I, Shaba Alam Ansari, son of Muhamad Shamim, aged about 40 years, by Religion - Islam, by Occupation - Service under the State Government of Jharkhand in the office of Divisional Forest Officer, Hazaribagh, Jharkhand residing at Opposite to Eidgah, New Azad Nagar, Bhuli, Dhanbad, Jharkhand, and presently campaigning at 8/1, Kiran Shankar Roy Road, Kolkata – 700001, West Bengal, do hereby solemnly affirm and state as follows:

1. That I am the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh and I am aware to the facts in the instant case and as such I am competent to make and affirm the instant Affidavit of Compliance.
2. That I am a law abiding Citizen of India and very much respect the Constitution and Judicial System of India.
3. That in pursuance to the orders dated 11.08.2023 and 14.09.2023 of this Hon'ble Tribunal in the instant Original Application this Counter Affidavit



is being filed on behalf of Divisional Forest Officer, Hazaribagh, Jharkhand, respondents no. 3 herein.

4. That the instant application has been preferred by the Applicant before the Hon'ble Tribunal for prayed for action against M/s Pakri Bawardih Coal Mining Project, NTPC Limited and M/s Triveni Sainik Mining Company for violating the conditions of forest clearance and carrying out illegal mining in the Pakribarwadih Project which comes within the jurisdiction of Hazaribagh West Forest Division, in the Hazaribagh district of the State of Jharkhand.
5. That it is necessary to state certain important facts which are stated in the following paragraphs.

- a. That NTPC has been allotted Pakribarwadih Coal Mining Project vide Letter No. 13016/29/2003-CA dated 11.10.2004 by Ministry of Coal, Government of India.

The said Letter dated 11.10.2004 is annexed hereto and marked as Annexure A1.

- b. That the mining plan of Pakribarwadih Coal Mining Block was approved by Ministry of Coal, Government of India vide letter no. 13016/29/2003-CA-I dated 25.08.2006 and revised mining plan was approved vide letter no. 13016/29/2003-CA-I (Part) dated 07.03.2016. The said letters dated 25.08.2006 and 07.03.2016 are annexed hereto and collectively marked as Annexure A2.



- c. That NTPC was granted Environmental Clearance (EC) for Pakribarwadih Coal Mining Project vide letter no. 11015/692/2007-IA (M) dated 19.05.2009. The subsequent amendments to the EC were also granted.

The said Letter dated 19.05.2009 is annexed hereto and marked as Annexure A3.

- d. That since the Pakribarwadih Coal Mining Project fell over the forest land under the Hazaribagh West Forest Division, as such, NTPC required Forest Clearance (FC) from the Government of India for carrying out the mining activity. About 1026.438 ha of forest land was supposed to be diverted for the purpose of coal mining under the Pakribarwadih Project.
- e. That for diversion of 1026.438 ha of forest land in favor of NTPC for coal mining at Pakribarwadih Project in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand, Stage-I Clearance was granted by the Ministry of Environment & Forest (FC Division), Government of India vide F. No. 8-56/2009 FC (Pt.) dated 11.05.2010.

The said Letter dated 11.05.2010 is annexed hereto and marked as Annexure A4.

- f. That vide F. No. 8-56/2009 FC (Pt.) dated 17.09.2010 Stage-II Clearance was granted to the NTPC Ltd. by the Ministry of Environment & Forest (FC Division), Government of India for diversion of 1026.438 ha of



forest land for coal mining from Pakribarwadih Project in favor of NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

The said Letter dated 17.09.2010 is annexed hereto and marked as Annexure A5.

- g. That vide Letter No. 1240 dated 31.03.2011 issued by the Deputy Secretary, Forest & Environment Department, Government of Jharkhand decision to release the 806.658 ha. of notified forest land was taken which was involved in the project.

The said Letter dated 31.03.2011 is annexed hereto and marked as Annexure A6.

- h. That vide Letter No. 1235 dated 28.04.2011 issued by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh, the land was released in favor of the user agency i.e. NTPC Limited.

The said Letter dated 28.04.2011 is annexed hereto and marked as Annexure A7.

- i. That NTPC while carrying out the mining activity was supposed to comply all the conditions of the Stage-I & Stage-II clearance imposed by the Government of India for diverting the forest land in its favor.
- j. That however, after taking over the possession of the land in question, NTPC violated the condition no. 7 of Stage-I clearance and condition no. 8 of the Stage-II clearance and NTPC was supposed to take up program for at least 50 m green belt along the sides of Pakwa Nallah and



Dumuhani Nallah from the initial years under the supervision of state forest department. However, NTPC as per its convenience diverted the course of Dumunhani Nallah and carried out mining activity over the Dumuhani Nallah area. Thus, diversion of course of Dumuhani Nallah and carrying out mining activity over the said nallah was blatant violation of the conditions imposed by the Government of India while grant of Stage-I and Stage-II clearance.

- k. That after doing such violation NTPC by a representation dated 09.10.2018 requested the Government of India for amendment of condition no. 8 of Stage-II clearance and condition no. 7 of the Stage-I clearance by which it was required to take up program for at least 50 m green belt along the sides of Pakwa Nallah and Dumuhani Nallah from the initial years under the supervision of state forest department. The representation of NTPC was forwarded by the Government of India to the Government of Jharkhand vide letter dated 29th January, 2019 for its comments.

The said Letter dated 29.01.2019 is annexed hereto and marked as Annexure A8.

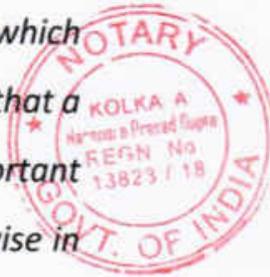
- l. That pursuant to the aforesaid letter dated 29.01.2019 of Government of India, an enquiry was done by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh who vide his letter no. 2094 dated 29.06.2020 gave following report:

"Accordingly, the site was inspected and the mining area was found to be traversed by three important rivulets i.e. (i) Khorra Nallah along the



Western boundary of the mine, (ii) Pakwa Nallah along the Eastern boundary of the mine and (iii) Dumuhani Nallah passing right in the middle of the mining area. All these three rivers originate on the upper catchments area (hilly areas) on the North of the mining area.

As per condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50m should be maintained along the sides of Pakwa Nallah (East periphery of the mine) and Dumuhani nallah (situated in the middle of the mining area) but no mention has been made of Khorra nallah which is on the Western boundary of the mine. On inspection it was found that a 50 m green belt could be developed Khorra nallah which is an important rivulet providing water security to people living downstream. Likewise in the Eastern extremity of mining area a 50 m green belt can be developed along the riverside. However, Dumuhani Nallah which is running in the midst of the mining area which is also quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. But as per the condition a green belt has to be developed along the sides of Dumuhani nallah. And when the issue was raised the user agency they have expressed the difficulty and inability to do plantation as the river is passing through the middle of the mining area that is creating hindrance for mining and allied activities and hence it was diverted and reconnected to the same nallah. And that in future the entire Dumuhani Nallah would be diverted along the northern boundary of the mine and would be connected to Pakwa Nallah on Eastern boundaries as stipulated in the Environment Clearance and CWPRS study recommendations.



Hence, keeping in view the longterm impacts of mining on water quality and security to the downstream users and the land use plan of the mines, it is important that a 50 m green belt be developed along the sides of Khorra Nallah and Pakwa Nallah and at least 25 m green belt along the Dumuhani Nallah after diversion, and this amendment would be feasible."

The said Letter dated 29.06.2020 is annexed hereto and marked as Annexure A9.

m. That thereafter vide letter no. 893 dated 22.10.2020 issued by the Principal Chief Conservator of Forest-cum-Executive Director, Wasteland Development Board, Jharkhand, Ranchi information regarding the violation done by NTPC was provided to the Department of Forest, Environment & Climate Change, Government of Jharkhand.

The said Letter dated 22.10.2020 is annexed hereto and marked as Annexure A10.

n. That in response vide letter contained in memo no. 460 dated 10.02.2021 the Officer on Special Duty, Department of Forest, Environment & Climate Change, Government of Jharkhand called for a report from the Principal Chief Conservator of Forest-cum-Executive Director, Wasteland Development Board, Jharkhand, Ranchi on the following points:

- i. What is the proposed action against the violation and who will take such action?



- ii. Information be called from the user agency as to whether the *jungle-jhari* land involved in the project has been released by the Department of Revenue, Registration & Land Reforms, Government of Jharkhand, Ranchi or not?

The said Letter dated 10.02.2021 is annexed hereto and marked as Annexure A11.

- o. That pursuant to the aforesaid letter, a report was submitted by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh vide letter no. 1855 dated 03.06.2022 in which in response to the first question he made following recommendation:

- i. Recovery of 5 times Penal NPV for doing illegal mining over 37.20 ha of forest land.
- ii. Imposition of condition to do Penal Compensatory Afforestation over the area which is 5 times the area of 37.20 ha over which illegal mining was done by the user agency.

As far as the question of release of *jungle-jhari* land by the Department of Revenue, Registration and Land Reforms is concerned, information was sought from the user agency upon which the Executive Director of the user agency vide letter dated 30.07.2021 provided following information:

"It is bring to notice of your kind office that the lease have been granted on all GHJJ and GM lands (including nalas flowing across the coal Mining



Block) by the Government of Jharkhand vide its Gazzette notification dated 21.02.2013, 20.05.2013, 19.07.2013 & 21.12.2017 etc."

The said Letter dated 03.06.2022 is annexed hereto and marked as Annexure A12.

- p. That meanwhile NTPC vide letter dated 18.01.2022 again represented before the Government of India seeking amendment of condition no. 8 of Stage-II clearance and condition no. 7 of Stage-I clearance.

The said Letter dated 18.01.2022 is annexed hereto and marked as Annexure A13.

- q. That thereafter vide letter dated 23.02.2022 the Government of India issued a show-cause to the Government of Jharkhand seeking justification for non-submission of the comments of the state, as requested vide letter dated 29.01.2019.

The said Letter dated 29.01.2019 is annexed hereto and marked as Annexure A14.

- r. That in response to the aforesaid show-cause a report was prepared by the Divisional Forest Officer, Hazaribagh West Forest Division Hazaribagh and was forwarded to the Government of Jharkhand through proper channel vide letter contained in memo no. 2011 dated 14.06.2022. In the report recommendation for amendment of condition no. 8 of Stage-II clearance was made i.e. in place of Dumuhani Nallah, Khorra Nallah can be included with following conditions:



- i. Recovery of 5 times Penal NPV for doing illegal mining over 37.20 ha of forest land.
- ii. Imposition of condition to do Penal Compensatory Afforestation over the area which is 5 times the area of 37.20 ha over which illegal mining was done by the user agency.

The said Letter dated 14.06.2022 is annexed hereto and marked as Annexure A15.



- s. That based on the aforesaid recommendation the Government of Jharkhand vide letter dated 08.07.2022 made a request to the Government of India for amendment of condition.

The said Letter dated 08.07.2022 is annexed hereto and marked as Annexure A16.

- t. That request of the Government of Jharkhand was taken-up for consideration by the Advisory Committee of Government of India in its meeting held on 25.04.2023. Based upon the recommendation of the Advisory Committee which was approved by the competent authority in the Ministry the condition no. 8 of Stage-II clearance was modified as follows:

"The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A

greenbelt of 100 meters on either side of both Khorra Nala and Pakwa Nalla shall be maintained."

- u. The Government of India vide letter dated 25th May, 2023 informed the Government of Jharkhand about the aforesaid modification and further directed that Government of Jharkhand that since in total disregard to the conditions of approval, the user agency has mined out the area and changed the course of the Dumuhani Nala which was actually required to be protected and maintained as green belt, thus, it has been decided that the penalty shall be imposed over the user agency for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV plus simple interest of 12% from the date of actual violation committed till the deposition of penalty.



The said Letter dated 25.05.2023 is annexed hereto and marked as Annexure A17.

- v. That accordingly vide letter contained in memo no. 3291 dated 14.06.2023 issued by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh the user agency NTPC was directed to deposit Rs 857,52,85,944.32/- (Rupees Eight Hundred Fifty Seven Crore Fifty Two Lakhs Eighty Five Thousand Nine Hundred Forty Four and Thrity Two Paise).

The said Letter dated 14.06.2023 is annexed hereto and marked as Annexure A18.

w. That NTPC challenged the aforesaid orders imposing penalty before this Hon'ble Tribunal in Appeal No. 20/2023/EZ and this Hon'ble Tribunal vide order dated 01.08.2023 was pleased to issue notice upon the respondents and direct the respondents to their respective file counter-affidavits. Meanwhile this Hon'ble Tribunal was also pleased to stay the operation of the aforementioned penalty orders.

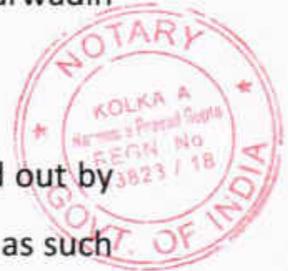
The said order dated 01.08.2023 is annexed hereto and marked as Annexure A19.

x. That as far as Triveni Sainik Mining Company is concerned, it is the Mine Developer and Operator (MDO) of NTPC for the Pakribarwadih Project. The entire mining activity on behalf of NTPC in the Pakribarwadih Project is carried out by Triveni Sainik Mining Company.

y. That since NTPC is the leaseholder and all the activities carried out by Triveni Sainik Mining Company is upon the directions of NTPC, as such necessary action in accordance with law has been taken against NTPC.

z. That from the aforesaid facts and circumstances it is apparent that the answering respondents are taking appropriate legal action against NTPC for the illegal acts committed by it.

6. That the Divisional Forest Officer, Hazaribagh, Jharkhand, respondent no. 3 herein, are obliged to and will comply with all the directions which the Hon'ble Tribunal may be pleased to give to the said Respondent.



7. I state that the statements contained in paragraph Nos. 1 to 3 are true to my knowledge, the statements contained in paragraph Nos. 4 to 5 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

Shaka Alam Ansari



Sl. No. 48/23

VERIFICATION

I, Shaba Alam Ansari, son of Muhamad Shamim, aged about 40 years, by Religion - Islam, by Occupation - Service under the State Government of Jharkhand in the office of Divisional Forest Officer, Hazaribagh, Jharkhand residing at Opposite to Eidgah, New Azad Nagar, Bhuli, Dhanbad, Jharkhand, and presently campaigning at 8/1, Kiran Shankar Roy Road, Kolkata – 700001, West Bengal, and that I am dealing with the connected records of the case in possession of the office of Divisional Forest Officer, Hazaribagh, Jharkhand.



Date:

Place:

Shaba Alam Ansari

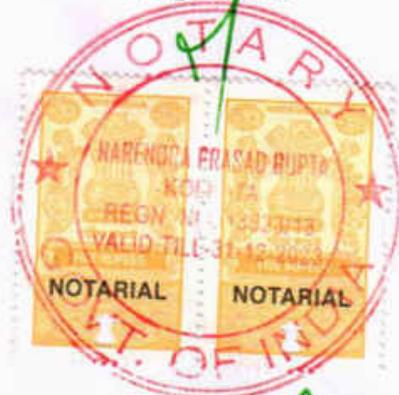
Signature

Identified by me:

Aishwarya Rajasthree
Advocate

L.T.I.(s) Signatures(s) of the
Executant/s attested by me in Identification

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. of India



NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-8810576674
9883135090

16 OCT 2023

ANNEXURE - A1

ANNEX- A1

-15-

ANNEXURE-I

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To
The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.



I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973, which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company, in mining and disposing of Barwadih coal block will render the mining lease liable for cancellation

viii) NTPC may approach the CMPDIL to obtain the geological payment of necessary exploration cost and obtain a mining lease per the provisions of the MM (D&R) Act, 1957

Yours faithfully,



(S. K. Kakkar)
Under Secretary



ANNEXURE - A2

ANNEX - A2

-17-

ANNEXURE III

No. 13016/29/2003-CA-1
Government of India
Ministry of Coal

New Delhi, the 24th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi - 110 003.

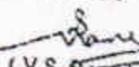
Subject: Approval of Mining Plan in respect of Pakri-Barwadih coal mining block
(June, 2006) of NTPC Limited.

Sir,

- i) The Mining Company shall achieve the 15 Mtpy production level from the opencast operation by 12th year.
- ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.
- iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully.


(V.S. Rana)

Under Secretary to the Govt. of India.

Encls. As above.


A
A recognised Qualified r rana
RQP No 34011/11/2010-CP

BY SPEED POST

No.13016/29/2003-CA-I (Part)

Government of India
Ministry of Coal

Shastri Bhawan, New Delhi,
Dated : the 7th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

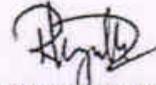
- i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;
- ii) Mining Lease of this block shall not encroach into any other adjacent block;
- iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;
- iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;
- v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;
- vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

- vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.
- v) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above



[RISHAN RYNTATHIANG]

Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

ANNEXURE - A3

ANNEX - A3

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA - 201301

Sub: Pakri Barwadhi Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chirwadhi, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadhi, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Kerl, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkhand - environmental clearance - reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine - Pakri-Barwadhi Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10-km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has been applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-I consisting of 7 villages and involving a total 2221 PAPs - Chirwadhi (10), Itij (125), Nagadi (125), Arhara (202), Pakri-Barwadhi (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages - Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Kerl, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. Rated capacity of the mine is 15 (MTPA). Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m -14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of



→ ED (CM&CW) :- for kind information pl.

15/5/09

A.B. Haldar
25/5

which 526 m³/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m³/d, 3400 m³/d would be from mine pit water and 650 m³/d from recycled water. An estimated 2118 Mm³ of OB will be generated over the life of mine (39 years) of which 1238 Mm³ would be from western quarry (first 25 years) and 860 Mm³ would be from eastern quarry (25th - 39th year). Of the 1238 Mm³ of OB from the western quarry, 595 Mm³ of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm³ would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm³ from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the post mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. Capital cost of the project is Rs. 4500 crores.

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha, under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

- (i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.
- (ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.
- (iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.
- (iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the-ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas
- (v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.
- (vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar on yearly basis.
- (vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised



for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 30% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper setting of silt material.

- (viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.
- (ix) The main haul road of 6 km within the core zone shall be metalled. A 3-lane avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.
- (x) Drills should be wet operated only.
- (xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
- (xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.
- (xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.
- (xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
- (xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.
- (xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers. Of the balance 1261 ha of quarry area, an area of 596 ha of decolled area/void being converted into a water reservoir shall be gently sloped and the the upper benches of



the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xvii) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xod) For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar.

(xodii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.



Handwritten signature and initials.

Handwritten initials 'L. S. S.'

- (vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- (viii) Vehicular emissions shall be kept under control and regularly monitored.
- (ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.
- (x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- (xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- (xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.
- (xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
- (xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.
- (xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.



21

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr. T. Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (E2), Ministry of Environment & Forests, A-31, Chandrasekarpur, Bhubaneswar - 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi - 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File



- ANNEXURE A4 -

ANNEX- AH

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To
The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,
I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. $1026.438 \times 2 = 2053$ ha at the cost of User Agency.
- (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.
- (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.
2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.
3. The User Agency shall furnish an undertaking to pay the additional NPV, if so



determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.
5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.
6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.
7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
9. The User agency will undertake comprehensive soil conservation measures at the project cost.
10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.
12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
13. The forest land shall not be used for any purpose other than that specified in the proposal.



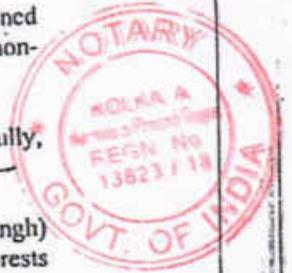
- 14. No labour camps shall be set up inside the forest area.
- 15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
- 16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.
- 17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.
- 18. Any other condition that the CCF (Central), Regional Office, Bhubaneswar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.
- 19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)

Sr. Assistant Inspector General of Forests



Copy to:-

- 1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
- 2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
- 3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneswar.
- ✓ 4. User Agency for information.
- 5. Monitoring cell.
- 6. Guard File.

(C.D. Singh)

Sr. Assistant Inspector General of Forests

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To
The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VaniBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.
2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.
c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.



3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.
 - (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.
 - (v) The top soil management plan should be strictly adhered to.
4. The forest land shall not be used for any purpose other than that specified in the proposal.
5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.
7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.
8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.
11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
12. The forest land shall not be used for any purpose other than that specified in the



proposal.

- 13. No labour camps shall be set up inside the forest area.
- 14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
- 15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
- 16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.
- 17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneswar.
- 18. The user agency shall also take up study on soil erosion / soil flow from the overburden areas with the help of GIS in consultation with the forest department.
- 19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.
- 20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneswar may impose from time to time in the interest of conservation, protection or development of forests.

Yours faithfully,

(C.D. Singh)

Sr. Assistant Inspector General of Forests

Copy to:-

- 1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
- 2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
- 3. The Chief Conservator of Forest, Regional Office, Bhubaneswar.
- 4. User Agency for information.
- 5. Monitoring cell of the FC section
- 6. Guard file.

C.D. Singh
(C.D. Singh)

Sr. Assistant Inspector General of Forests



पत्रांक-3/95 भूमि-75/2005

व0प0

झारखण्ड सरकार
वन एवं पर्यावरण विभाग

प्रेषक,

मुकेश कुमार वर्मा,
सरकार के उप सचिव ।

सेवा में,

प्रधान मुख्य वन संरक्षक,
झारखण्ड, रांची ।

रांची, दिनांक-

विषय :- सर्वश्री एन0टी0पी0सी0 के पकरी बरवाडीह कोयला खनन परियोजना हेतु
1026.438 हे0 वन भूमि अपयोजन का प्रस्ताव ।
प्रसंग :- प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड,
झारखण्ड, रांची का पत्रांक 267 दिनांक 22.03.2011

महाशय,

निदेशानुसार उपर्युक्त विषयक वरीय सहायक वन महानिरीक्षक, भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक 8-56/2009-एफ0सी0 दिनांक 17.09.2010 द्वारा प्राप्त विषयगत परियोजना की शर्तों के साथ प्रदत्त स्टेज-II की स्वीकृति का प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची के पत्रांक 267 दिनांक 22.03.2011 से प्राप्त अनुपालन प्रतिवेदन की समीक्षोपरान्त प्रस्ताव में सन्निहित 806.658 हे0 अधिसूचित वनभूमि विमुक्त करने का निर्णय लिया गया है । प्रस्ताव में सन्निहित 219.78 हे0 गैर मजरूआ जंगल-झाड़ भूमि के हस्तान्तरण हेतु राजस्व एवं भूमि सुधार विभाग, झारखण्ड, रांची के पत्रांक 1076/रा0 दिनांक 16.04.2010 के अनुरूप कार्रवाई करने का निदेश अपने स्तर से प्रयोक्ता अभिकरण को देना चाहेंगे ।

कृपया निर्णय का अनुपालन सुनिश्चित किया जाय ।

विश्वासभाजन

ह0/-

(मुकेश कुमार वर्मा)

सरकार के उप सचिव

ज्ञापांक- 3/95 भूमि-75/2005- व0प0 रांची, दिनांक-

प्रतिलिपि-सचिव पर्यावरण एवं वन मंत्रालय, भारत सरकार, पर्यावरण भवन, सी0जी0ओ0 कॉम्प्लेक्स, लोदी रोड, नई दिल्ली -110003/वन संरक्षक (केन्द्रीय), पर्यावरण एवं वन मंत्रालय पूर्वी क्षेत्रीय कार्यालय, भुवनेश्वर-751023 को अनुपालन प्रतिवेदन के साथ सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

ह0/-

सरकार के उप सचिव

ज्ञापांक-3/95 भूमि-75/05-1240 व0प0 रांची, दिनांक-

प्रतिलिपि-प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची /महा प्रबंधक एन0टी0पी0सी0 लि0, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

सरकार के उप सचिव

Forest and Environment Department

Letter No. 3/Van/van Bhoomi 75/2009 /1240

dt. 31.03.2011

From:

Mukesh Kumar Verma

Deputy Secretary to the Government.

To,

Principal Chief Conservator of Forests Jharkhand
Ranchi.

Subject :- Proposal for utilization of 1026.438 hectares of forest land for Pakri Barwadih coal mining project of NTPC, letter no. 267 dated 22.03.2011 of Principal Chief Forest Conservator-cum-Executive Director, Barren Land Development Board, Jharkhand Ranchi.

Ref- PCCF-cum-ED letter No. 267 dt. 22.03.2011

Sir,

As per the instructions given by the letter no. 8-56/2009-FC dated 17.09.2010 from the Senior Assistant Inspector General of Forests, Government of India, Ministry of Environment and Forests, New Delhi on the above mentioned subject, the approval of Stage-11 given along with the conditions of the thematic project is given by the Principal Chief Conservator of Forests. After reviewing the compliance report received from the Executive Director, Barren Land Development Board, Jharkhand, Ranchi through letter no. 267 dated 22.03.2011, it has been decided to release 6.65 hectares of notified forest land included in the proposal. From our level, we would like to direct the user agency to take action as per the letter no. 1076/R dated 16.04.2010 of the Revenue and Land Reforms Department, Jharkhand, Ranchi, for the transfer of 219.78 hectares of non-major forest scrub land contained in the proposal.

Please ensure compliance with the decision.

Memorandum No. 2/47/75/2009-

Vishwasbhajan 80/-
(Deputy Secretary to Mukesh Kumar Verma Government)

2010 Ranchi Date-

Copy to - Secretary, Ministry of Environment and Forests, Government of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi 110003 / Conservator of Forest (Central), Ministry of Environment and Forests, Eastern Regional Office, Bhubaneswar - 751023 for information and necessary action along with compliance report. Sent for.

Memo No. 1240

Deputy Secretary to the Government
Dt.31.03.2011

Copy sent to Pakri Barwadih Mining Project Hazaribagh for information and necessary action by Principal Chief Forest Conservator-cum-Executive Director, Barren Land Development Board Block Ranchi General Manager NTPC.

Deputy Secretary to the Government

(11)

(11)

28/04

(200)

काशीबाग - वन प्रमोदल पदाधिकारी, हनारीबाग पश्चिमी प्रमोदल

शापांठ 1235 दिनांक 28.4.11

प्रतिनिधि - महा प्रबन्धक, एन.टी.पी.सी. गली बलौर
कोल (वन परि योजना), पगभिल राड, हनारीबाग / वन प्रमोदल पदाधिकारी
काशीबाग / हनारीबाग के प्रबन्धक प्रेमचन्द्र सिंह
निदिष्टित ठिपा जात है कि प्रधान मूल्य वन संरक्षक के आदेशानुसार
हस्तांतरण पत्रिका के समर्पित अर्थ अनुसार हस्तान्तरण की
जावाई की जाय।

(Signature)
वन प्रमोदल पदाधिकारी,
काशीबाग पश्चिमी प्रमोदल



(Signature)
30/4/2011
Sh. R. Bhandari
29/4/11/1187
Pranjal Kumar

AGM (11-1187)
(Signature)
29/4/11

Copy of GMA PACMP, NTPCHD.

ANNEX - A8

FEB 2019
120

F. No. 8-56/2009-FC (Pl.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003
Dated: 29th January, 2019

[Handwritten signature]

To: The Principal Secretary (Forests)
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand - amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

Sir,
I am directed to enclose a copy of representation dated 09.10.2018 as received from the user agency i.e. NTPC requesting for amendment in condition no. 8 of Stage-II forest clearance dated 17.09.2010 which states that "The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhant nallah from the initial years under the supervision of the state forest department".

In view of the above, the State Government is requested to furnish comments on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal may also be provided to this Ministry for record.

Encl: As above.

Yours faithfully

[Handwritten signature]
(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

NOTARY
KOLKA A
REGN No
13823/18
GOVT OF INDIA

13-2-19

Copy to:

1. The PCCF, Government of Jharkhand, Ranchi.
2. The Addl. PCCF (Central), Regional Office, Ranchi.
3. The Addl. PCCF-cum-Nodal Officer (FCA), Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.

[Handwritten signature]
(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

RECEIVED, WLDG

310
13-2-19

13-2-19

Office of the Divisional Forest Officer, ANNEX-A9
Hazaribag West Forest Division, Van Bhawan, Hazaribag
06546-222339, Email- dfo.hazaribagwest@rediffmail.com & dfo-hazaribagwest@gov.in

Letter No. 2094

Dated. 29/06/2020

To, Conservator of Forest,
Territorial Circle,
Hazaribagh.

Subject:- Diversion of 1026.438 Ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand-amendment of condition no.8 of of Stage-II & condition no.7 of Stage -I forest clearance-reg.

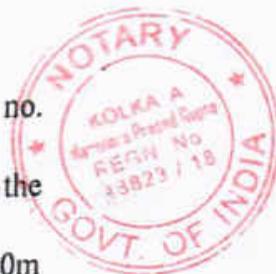
Ref:- Your Letter no. 576 Dated. 6-03-2020 and Letter no 29 dated. 25.06.2020 of Dy.GM (Envr.Mgmt.) NTPC Ltd. PB, CB & Badam CMP and letter no. 24 dt.- 12-06-2020, letter no 29 dt. 25-06-2020

Sir,

The MoEF & CC while according inprinciple approval vide letter no. F.No. 8-56/2009-FC dated 11th. May, 2010 laid out 19 conditions, in regard to the condition no. 7 - "The User agency will take up programme for at least 50m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the State Forest Department."

The user agency i.e. NTPC limited made a representation to MoEF&CC vide letter no. 31748 dated 15.10.2018 ,for amending the above condition, which reads as Quote -

" Regarding the plantation for atleast 50m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to



horizontal distance of 15 meters from bank of a river or canal. Also, Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih Coal Block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources department, Government of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15 m green belt along the Pakwa Nalla and Khorrah Nala.”- Un-quote-

The MoEF & CC vide letter No. F.No. 8-56/2009-FC (Pt.) dated 29th January, 2019 in its subject: “Diversion of 1026.438 Ha. of forest land for coal mining from Pakri Barwadih project in favour of M/S NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand- amendment of condition no. 8 of Stage-II and condition no. 7 of stage-I forest clearance” asked for clarification from the State Government. That, in view of the above subject, MoEF & CC requested the State Government to furnish comment on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal are also to be provided to the ministry.



Accordingly, the site was inspected and the mining area was found to be traversed by three important rivulets i.e.(i) Khorra Nallah along the Western boundary of the mine,(ii) Pakwa Nallah along the Eastern boundary of mine and

(iii) Dumuhani Nallah passing right in the middle of the mining area. All these three rivers originate on the upper catchments areas (hilly areas) on the North of the mining area.

As per the condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa Nallah (East periphery of the mine) and Dumuhani nallah (situated in the middle of the mining area) but no mention has been made of Khorra nallah which is on the Western boundary of the mine. On inspection it was found that a 50 m green belt could be developed along Khorra nallah which is a important rivulet providing water security to people living downstream. Like wise in the Eastern extremity of mining area a 50 m green belt can be developed along the riverside. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. But as per the condition a green belt has to be developed along the sides of Dumuhani nallah. And when the issue was raised the the user agency they have expressed the difficulty and inability to do plantation as the river is passing through the middle of the mining area that it was creating hindrance for mining and allied activities and hence it was diverted and reconnected to the same nallah. And that in future the entire Dumuhani Nallah would be diverted along the Northern boundary of the mine and would be connected to Pakwa Nallah on Eastern boundaries as stipulated in the Environment Clearance and CWPRS study recommendations.



Hence, keeping in view the long term impacts of mining on water quality and security to the down stream users and the land use plan of the mines, it is important that a 50 m green belt be developed along the sides of Khorra Nallah and Pakwa nallah and atleast 25 m green belt along the Dumuhani Nallah after diversion ,and this amendment would be feasible.

Enclosure:- Map showing surface plan of Khorra Nallah, Palewa Nalla and Dumhani nallah (original, realigned & final diversion) IN 7 COPIES.

Yours faithfully,


Divisional Forest Officer,
Hazaribagh West Division.



C. mail

अनु-6

11.02.2022

ANNEX- A10

कार्यालय, प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक,
बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

वन भवन, बोखड़ा, राँची, झारखण्ड, पिन-834002, Email-pccf-ednodal@gov.in

पत्रांक - 106 राँची, दिनांक - 04-02-2022

A
11.2.22

सेवा में,

केन्द्रीय मुख्य वन संरक्षक,
हजारीबाग।

विषय- NTPC Ltd. की पकरी बरवाडीह कोल खनन परियोजना हेतु 1026-438 हे०
वनभूमि अपयोजन का प्रस्ताव के संबंध में।

प्रसंग-
11/02/22

1. वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड सरकार, राँची का पत्रांक- वनभूमि-75/2009-469 व0प्र0, राँची दिनांक 10.02.2021
2. इस कार्यालय का आपांक 893 दिनांक 22.10.2020, पत्रांक 450 दिनांक 19.03.2021 तथा पत्रांक 1193 दिनांक 27.09.2021

महोदय
7.02
14.2.22

उपर्युक्त विषयक संदर्भ में सूचित करना है कि भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक- F.No.-8-56/2009-FC (Pt.) दिनांक 29.01.2019 द्वारा प्रदत्त स्टेप-III के शर्त सं०- 08 का अनुपालन प्रतिवेदन पर वन विभागीय पत्रांक 460 दिनांक 10.02.2021 (प्रियाप्रति संलग्न) द्वारा दो बिन्दुओं पर की गयी पुच्छा का निराकरण प्रतिवेदन अबतक अप्राप्त है। इस संदर्भ में मेसर्स एन0टी0पी0सी0 लिमिटेड, कोयला खनन परियोजना, हजारीबाग का पत्रांक-1040/PBCMP/EMG/2022/P-28/05 दिनांक 18.01.2022 की प्रियाप्रति संलग्न है।



मैनेजिंग
डायरेक्टर

अतः अनुरोध है कि वांछित निराकरण प्रतिवेदन मंतव्य सहित यथाशीघ्र उपलब्ध कराने की कृपा की जाय।
अनुलग्नक - यथोक्त।

विश्वासमाजन,

प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक,
बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

कार्यालय, प्रधान मुख्य वन संरक्षक,
हजारीबाग
पत्रांक 250
09-02-2022

35591
09/12/2021

76

ANNEX- A11

R.No.-17
12/03/2021झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या-वन भूमि-75/2009-

व०प०, राँची, दिनांक-

प्रेषक,

सुनील कुमार,
विशेष कार्य पदाधिकारी।

सेवा में,

प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक,
बंजर भूमि-विकास बोर्ड, झारखण्ड, राँची।

विषय :- NTPCLtd. की पकरी बरवाडीह कोल खनन परियोजना हेतु 1026.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में।

प्रसंग :- आपके कार्यालय का पत्रांक-893 दिनांक-22.10.2020

महाशय,

निदेशानुसार उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में निम्नांकित बिन्दुओं पर प्रतिवेदन विभाग

को उपलब्ध कराने की कृपा की जाय :-

1. प्रासंगिक पत्र में वर्णित उल्लंघन पर क्या कार्रवाई प्रस्तावित है तथा कौन कार्रवाई करेगा?
2. विषयक परियोजना में सन्निहित जंगल-झाड़ी भूमि राजस्व, निबंधन एवं भूमि सुधार विभाग,

झारखण्ड, राँची द्वारा विमुक्त हुआ है या नहीं की जानकारी प्रगोवता अभिकरण से प्राप्त कर प्रतिवेदन।

विश्वासभाजन

ह०/-

(सुनील कुमार)

विशेष कार्य पदाधिकारी

ज्ञापक-वन भूमि-75/2009-

व०प०, राँची, दिनांक-

प्रतिलिपि-प्रधान मुख्य वन संरक्षक, झारखण्ड, राँची/महाप्रबंधक, एन०टी०पी०सी०लि०, पकरी बरवाडीह कोल खनन प्रोजेक्ट, हजारीबाग-825301 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

विशेष कार्य पदाधिकारी

DYM E.M.C.

A. D. S.

Discussed

18/12/2021

Jharkhand Government
Forest Environment and Climate Change Department

- 40 A -

Letter No. Forest Land-75/2009-460

OP., Ranchi, Date- 10.02.2021

From:-

Sunil Kumar
Special Duty Officer

To,

Principal Chief Conservator of Forest cum Executive Director,
Wasteland Development Board,
Jharkhand Ranchi.

Subject :- NTPC Ltd. Regarding the proposal to utilize 1026.438 hectares of forest land for Pakri Barwadih Coal Mining Project.

Context: Your office letter number- 893 Date- 22.10.2020

Sir,

As per the instructions, in the light of the relevant letter on the above mentioned subject, please be pleased to provide the report to the department on the following points -

1. What action is proposed on the violation mentioned in the relevant letter and who will take the action? -
2. Forestry Land Revenue, Registration and Land Reforms Department involved in the subject project,

Report after obtaining information from the user agency whether it has been released by Ranchi or not.

Division of confidence

Sd/-

(Sunil Kumar)

Jhapak Forest Land-75/2009- 10P, Ranchi Date-
Copy - Sent to Principal Chief Conservator of Forests, Jharkhand, Rodhi/Mahaprak, for NTPC,
Pakri Barwadih Coal Mining Project, Hazaribagh-825301 for information and necessary action.

Officer on special duty



कार्यालय - वन प्रमंडल पदाधिकारी,
 हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग
 06546-222339, Email- dlhazariibagwest@rediffmail.com & dlh-hazariibagwest@gov.in

5 (11)
ANNEX- A12

सेवा में, पत्रांक 1855 दिनांक 03/06/2022
 वन संरक्षक,
 प्रादेशिक अंचल,
 हजारीबाग ।

विषय- एनटीओपीओसीओ लिड पकरी-बरदाहीड कोल खनन परियोजना हेतु 1026.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंग- (i) वन पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड, सरकार का पत्रांक वनभूमि 75/2009-460 कापी दिनांक 10.02.2021।
 (ii) प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक, वन भूमि विकास बोर्ड, सीपी का आपाक 450 दिनांक 19.03.2021 एवं 108 दिनांक 04.02.2022 ।
 (iii) आपका आपाक 799 दिनांक 31.03.2021 एवं 901 दिनांक 30.05.2022 ।
 (iv) एनटीओपीओसीओ, कोयला खनन परियोजना, हजारीबाग का पत्रांक 1040/ PIV CMP/ EMG/ 2020/ F-28/ 05 दिनांक 18.01.2022 तथा पत्रांक 1040/ PIV CMP/ EMG/ 2020/ F-28/ 43 दिनांक 02.06.2022 ।

महत्त्व, उपरोक्त विषयक प्रासंगिक पत्रों के आलोक में सूचित करना है कि भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा प्रदा Stage-II के तहत संख्या 08 के उत्त्खनन के आलोक में झारखण्ड सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग के प्रासंगिक पत्रों द्वारा की गई मूल्या का जवाब निम्नवत समर्पित किया जाता है-

पृष्ठा सं० 1:- प्रासंगिक पत्र में उचित उत्त्खनन पर उदा कार्रवाई प्रस्तावित है तथा कौन कार्रवाई करेगा इस संबंध में भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का तहत सं० 08 को निम्नवत उद्धृत किया जा रहा है-

" The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumubani nallah from the initial years under the supervision of the State Forest department."

वरन्तु दिनांक 18.06.2020 को वन प्रमंडल पदाधिकारी, हजारीबाग पश्चिमी प्रमंडल द्वारा निरीक्षण के क्रम स्थिति निम्नवत प्राया गया-

" The mining area was found to be traversed by three important rivulets i.e. (i) Khorra Nallah along the western boundary of the mine (ii) Pakwa



Nallah along the Eastern boundary of mine area (iii) Dumuhani Nallah passing right in the middle of the mining area.

As per condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa nallah and Dumuhani nallah. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. In between mining operation was done in earlier nallah bed. As per the condition a 50m green belt has to be developed along both sides of Dumuhani nallah, which was not done by the User Agency."

प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों एवं इस प्रगण्डल में उपलब्ध अभिलेखों के अगलोकन से पता चलता है कि ये दुमुहानी नाला जिसके दोनों ओर 50 मी० ग्रीन बेल्ट तैयार किया जाना था- जंगल झाड़ी वन भूमि में अवस्थित एवं प्रयोक्ता अभिकरण को स्वीकृत 1026.438 हे० के अन्तर्गत पडता है तथा भारत सरकार द्वारा प्रदत्त शर्त सं० 8 के आलोक में इसको संरक्षित रखते हुए इसके दोनों ओर 50 मी० का ग्रीन बेल्ट रखा जाना था जिसका उल्लंघन करते हुए अपयोजनकर्ता एजेसी एन०टी०पी०सी० लि० द्वारा नाले के Course को अपनी सुविधानुसार divert करते हुए नाला क्षेत्र में खनन कार्य कर लिया गया। इस संबंध में प्रभावित क्षेत्र का सर्वे कर आकलन हेतु इस कार्यालय के पत्रांक 789 दिनांक 04.03.2022 द्वारा श्री शैलेंद्र सिंह, भा०व०से०, सलंगन पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल एवं श्री ए०के० परमार, झा०व०से०, सहायक वन संरक्षक, हजारीबाग पश्चिमी प्रमण्डल को निर्देश दिया गया। श्री शैलेंद्र सिंह, भा०व०से० एवं श्री परमार, झा०व०से० द्वारा प्रतिवेदन पत्रांक 1011 दिनांक 16.03.2022 समर्पित किया, जिसमें उनके द्वारा कुल 37.20 हे० क्षेत्र में अनाधिकृत खनन पाया गया। उनके प्रतिवेदन का मुख्य अंश निम्नवत् है-

"(1) यह कि एन०टी०पी०सी० लिमिटेड पकरी-बरवाडीह कोल खनन परियोजना द्वारा पत्रांक F.No. 8-56/2009 FC(P1) दिनांक 29.01.2019 द्वारा प्रदत्त Stage-II के शर्त संख्या-8 का उल्लंघन कर दोमुहानी नाला प्रवाह क्षेत्र के 3.1 km प्रवाह क्षेत्र में खनन का कार्य किया गया है। ज्ञातव्य हो कि नाला का औसतन चौड़ाई 20 मीटर है एवं इसके दोनों तरफ 50-50 मीटर में प्रयोक्ता एजेसी का शर्त-8 के अधीन ग्रीन बेल्ट विकसित करना था। इस प्रकार प्रयोक्ता एजेसी द्वारा 3.1 km X 120m = 372000 वर्ग मीटर = 37.2 हे० में अनाधिकृत रूप से खनन कर F.C. Act के Stage-II के शर्त संख्या-8 का उल्लंघन किया है।"

वन क्षेत्र पदाधिकारी, बडकागांव के पत्रांक 23 दिनांक 17.01.2022 द्वारा निरीक्षण की तिथि दिनांक 16.06.2021 को इस खनन परियोजना के प्रधान श्री प्रशांत करयप, कार्यकारी निदेशक, एन०टी०पी०सी० लि०, पकरी बरवाडीह कोयला खनन परियोजना बडकागांव, हजारीबाग थे।



इस संबंध में मैं मे० एन०टी०पी०सी० पकरी-बरवाडीह कोयला खनन परियोजना द्वारा इस कार्यालय द्वारा की गई पृच्छा के आलोक में जवाब समर्पित किया गया जिसका मुख्य विन्दु निम्नवत है :-

(i) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC (Pt.) दिनांक 17.09.2010 द्वारा लगाये गये शर्त संख्या B का उल्लघन उनके द्वारा नहीं किया गया है बल्कि निम्नलिखित नियमों के आलोक में नियमानुसार कार्यवाई किया गया है।

(a) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक J-11015/692/2007-IA (M) दिनांक 19 मई 2009 (छाया प्रति संलग्न अनुलग्नक-01) तमाम त्रिमे गये पर्यावरण स्वीकृति के शर्त संख्या A. Specific conditions के शर्त संख्या (iv) निम्नवत अंकित है-

“(iv) Mining shall be carried out as per statuette from the streams/ nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of reallignment of the drains/ nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas.”

अपयोजनकर्ता द्वारा उपरोक्त वर्णित शर्त के अनुपालन में भारत सरकार, जल संसाधन मंत्रालय के अन्तर्गत कार्यरत संस्थान Central Power and Water Research Station से “Flood Routing studies for Pakari Barwadih Coal Mining area near Barkagaon, Hazaribag, Jharkhand.” (छाया प्रति संलग्नक, अनुलग्नक-02) करवाकर उसके अनुसंशा के आलोक में मुख्य अभियंता, परियोजना अनुश्रवण एवं योजना (Project Monitoring and Planning) जल संसाधन विभाग, झारखण्ड सरकार, राँची के पत्रांक 224 दिनांक 19.03.2013 (छाया प्रति संलग्नक, अनुलग्नक-03) द्वारा निर्गत अनुमति, के आलोक में दोगुहानी नाला का re-alignment किया गया है। इस शर्त को यहाँ निम्नवत उद्धृत किया जा रहा है :-

(iv) The re-alignment of Dumuhani nala should be done as per the recommendation/ suggestion given by Central Water and Power Research Station (CWPRS), Pune given in its technical report.



(b) यह खनन कार्य भारत सरकार द्वारा स्वीकृत "Mining Plan" के अनुरूप किया गया। इस Mining plan के अनुसार तकनीकी एवं आर्थिक रूप से दोमुहानी नाला re-alignment के बगैर खनन कार्य संभव नहीं था।

(c) उपरोक्त वर्णित तथ्यों के आलोक में अपयोजनकर्ता मे० एन०टी०पी०सी०, कोयला खनन परियोजनाये, हजारीबाग के मुख्य महाप्रबंधक द्वारा उनके पत्रांक 31748 दिनांक 09.10.2018 (छाया प्रति संलग्न, अनुलग्नक-04) द्वारा इस शर्त के संशोधन का अनुरोध निम्नवत किया गया -

" Accordingly , it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala."

जिसपर भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा निर्णय लिया जाना शेष है।

अतः यह बात सत्य है कि अपयोजनकर्ता द्वारा भारत सरकार के पत्र F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा निर्गत Stage-II अनुमति के शर्त संख्या 08 का उल्लंघन किया गया है परन्तु प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों को देखने से ऐसा प्रतीत होता है कि यह उल्लंघन इस कार्य संबंधित विभिन्न नियमों/ अधिनियमों में सम्बन्धित विरोधाभासी तथ्यों के आलोक में हुआ है एवं किसी व्यक्ति विशेष को सीधे सीधे जवाबदेह बनाया जाना उचित प्रतीत नहीं होता है।

तथापि इस मामले में प्रयोक्ता अभिकरण के विरुद्ध निम्नलिखित कार्रवाई की अनुसंशा की जाती है-

- (1) अनाधिकृत खनन हेतु उपयोग किये गये 37.20 हे० वनभूमि के विरुद्ध अधिकतम पाँच गुना Penal NPV का वसूली किया जा सकता है।
- (2) अनाधिकृत खनन हेतु उपयोग किए गए 37.20 हे० वन भूमि के अधिकतम पाँच गुना रकबा पर अवकृष्ट वनों में दंड क्षतिपूर्ति वृक्षारोपण (Penal CA) की शर्त लगाया जा सकता है।

पृष्ठ सं० 2 :- विषयक परियोजना में सन्निहित जंगल झाड़ी भूमि राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड रांची द्वारा विमुक्त हुआ है या नहीं की जानकारी प्रयोक्ता अभिकरण से प्राप्त कर प्रतिवेदन-

इस मामले में प्रयोक्ता अभिकरण के कार्यकारी निदेशक द्वारा उनके ref. no. 1040/PBCMP/EMO/2021/F-28/57 दिनांक 30.07.2021 द्वारा सूचित किया गया है कि - " It is bring to notice of your kind office that the lease have been granted on all GHJ and GM lands (including nalas flowing across



the coal Mining Block) by the Government of Jharkhand vide its Gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013 & 21.12.2017 etc."

इस संबंध में प्रयोक्ता अभिकरण द्वारा संलग्न अनुलग्नक 05 (सीरिज) को इस पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित किया जा रहा है, जिससे यह पता चलता है कि विषयक परियोजना में विमुक्त किया जा चुका है।

अतः उपरोक्त वर्णित तथ्यों के आलोक में अग्रेतर कार्रवाई करने की कृपा की

जाय।

अनुलग्नक- यथोक्त।

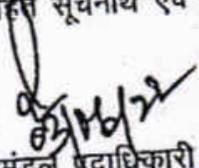
विश्वासभाजन

ह0/-

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

ज्ञापांक 1855 ✓ दिनांक 08/6/2022-

प्रतिलिपि प्रधान मुख्य वन संरक्षक सह कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, राँची / क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग को सभी अनुलग्नको सहित सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।


वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल







एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No. 1040/PBCMP/EMG/2022/F-28/05

Date: 18.01.2022

To,

The Director General of forest (FC),
Ministry of Environment, Forest & Climate Change,
Prithvi Block, Indira Paryavaran Bhawan Jorbagh Road,
New Delhi-110 003.

Respected Sir,

**Sub: Diversion of 1026.438 Ha of Forest land for NTPC Ltd – PBCMP:
Amendment of Condition No. 8 of Stage-II and Condition No. 7 of Stage-I
Forest Clearance: Reg.**

Ref.: 1. FC Lr No. F.No. 8-56/2009 Stage-I dtd. 11.05.2010 and Stage-II dtd 17.09.2010.
2. Our Ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018

With reference to above subject and our FC amendment request letter cited under reference 2 above, it is to mention that the Ministry of Coal, Govt. of India (Gol) has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura coal fields vide allotment letter no. 13016/29/2003-CA dated 11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by the Ministry of Coal vide letter no. 13016/29/2003-CA (Part) dated 07.03.2016. The Environment Clearance (EC) was granted by the Ministry of Environment, Forest and Climate Change (MoEF & CC) vide letter ref. no. J-11015/692/2007-IA.II(M) dated 19.05.2009. Stage - I and Stage-II forest clearance was accorded vide letter cited under reference 1 above.

As per condition no. 8 of stage-II & condition no 7 of stage-I forest clearance which reads as:

Quote

"The user agency will take up program for at least 50m green belt along the sides of the Pakwa nallah and Dumhani nalah from the initial years under the supervision of the state forest department".

Un-Quote.

In this regard, it is to bring to your kind notice that, the Dumuhani nala is a seasonal tributary of Khora nala and it flows across the Pakri Barwadih Coal Mining Block. As techno-economically mining can't be carried out without realignment/diversion of the nalas flowing across the Pakri Barwadih mining lease. Accordingly, realignment of the

कोयला खनन परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311

Dumuhani nala was envisaged well in advance at the time of mine planning and accordingly the mining plan was approved by the MoC. The same is also stipulated in the EC accorded by the MoEF&CC that reads as **"....The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas...."** And relying upon the CWPRS study report, the Water Resources Department, Govt. of Jharkhand has granted NOC for realignment of Dumuhani nala.

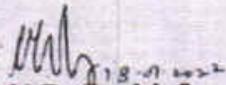
It is further to submit that as per the guidelines issued by the Directorate Mines of Safety (DGMS) (Rule 149 of Coal Mines Regulation 2017) mining can be done up to horizontal distance of 15 meter from bank of river or canal.

Accordingly, it is humbly requested to please remove "Dumhani nala" from the above mentioned Forest Clearance Conditions and kindly amend the condition-8 of FC stage-II and condition -7 of FC stage-I. Detailed explanation with supporting documents and proposed amendment in FC condition is enclosed herewith for your kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking You.

Yours Faithfully,



[M.V.R. Reddy]
Executive Director
PB, PB-NW & Badam CMP

एम. वी. आर. रेड्डी / M. V. R. REDDY
कार्बनरी निरीक्षक (पीई/पीई-एनएम्/बदाम)/ ED (PB/PB-NW/BADM)
एनटीपीसी लिमिटेड / NTPC Limited
हजारीबाग / Hazaribag

Encls: As Above.

- CC: 1. PCCF-cum-HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.
2. PCCF-cum-ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.



Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakri Barwadih Coal Mining Project (PBCMP) in favor of M/s NTPC in Hazaribagh West Forest Division, Hazaribagh district, Jharkhand.

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
St-I: 7 St-II: 8	The user will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.	Presently plantation is being carried out in the area available between the Khora nala and the mine pit limit. Till Dec' 2021 more than 32000 tree saplings along Khora Nala and 5500 tree saplings along Pakwa Nala have been done. Some of Photographs Enclosed at Flag-H	Ministry of Coal, GoI had allocated Pakri Barwadih Coal Mining Project (PBCMP) to NTPC Ltd in North Karanpura Coal fields vide allotment letter no. 13016/29/2003-CA dated 11.10.2004 . The mining plan was approved by Ministry of Coal vide letter no. 13016/29/2003-CA (Part) dated 25.08.2006 and revised mining plan was approved dated 07.03.2016. As per approved mine plan (Chapter 5.2.11) Dumuhani Nala is to be diverted/realigned as per the study report of CWPRS, Pune. Copy of mining plan approval letter enclosed at Flag-A . ✓	The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.
			Three numbers of seasonal rivulets namely Pakwa Nala, Dumuhani Nala and Khora Nala traverse through the mining leasehold area accorded to NTPC Pakri Barwadih Coal Mining project. Pakwa Nala in the East, Khora in the West and Dumuhani nala across the quarry area. Dumuhani Nala is a seasonal tributary of the Khora nala and all other Nalas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. All the nalas are seasonal and get dried in Summer. Copy of Map enclosed at Flag-B .	



Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			<p>Techno-economically mining is not possible without realignment/diversion of nalas flowing across the mining lease. Course of the Dumuhani Nala, which is a seasonal tributary, traversing through the mining block centrally and culminates in Khora nala at southern extremes of the block boundary.</p> <p>In order to carryout opencast mining, this nala had been an imperative for realignment/diversion since the initial stage of mine planning and accordingly the Mining Plan was prepared and same was approved by Ministry of Coal, GOI.</p> <p>MoEF & CC granted Environment Clearance (EC) vide letter ref. no. J-11015/692/2007-1A.II (M) dated 19.05.2009. As per Environment Clearance Specific condition no. (iv);</p> <p><i>"Mining shall be carried out as per statute from the streams/nallahs flowing within the lease..... The CWPRS would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."</i></p> <p>Copy of EC enclosed at Flag-C.</p> <p>As per EC Condition necessary approval (NOC) was obtained from the Water Resource Department, Govt of Jharkhand vide letter ref. no. 2PMC/ND-171/2012-224 19.03.2013. Copy enclosed at Flag-D.</p>	



Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition
			<p>Further, the lease have been executed for all GM-JJ and GM lands (including Nalas flowing across the coal mining block) by the Govt of Jharkhand (GoJh) vide its gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013, 21.012.2017, etc.</p> <p>The GoJh in notification dated 21.12.2017 have specifically mentioned about the Nala Diversion as per CWPRS Report. Copy of Lease Deed of GM-JJ and gazette notifications of GM Lands are enclosed at Flag-E series.</p> <p>Accordingly, it is proposed to amend the FC Condition No. 7 of Stage-I and Condition No. 8 of the Stage-II FCC for maintaining the green belt on the side of <i>Pakwa nallah and Dumhani nallah</i> instead we may be permitted for maintaining the green belt on the side of Khorra and Pakwa nalas.</p> <p>It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled in due course of mining.</p> <p>Hence, it is proposed to take the same plantation at any other location suggested by the State Forest Department in place of alongside of Dumuhani Nala. Plans showing phage wise development of mine is enclosed at Flag-F.</p>	Proposed



Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			As per the EIA / EMP commitment has already been given for the afforestation of 1199 ha area which is being abided in phased manner. Year wise plantation taken up till date is enclosed at Flag-G.	



No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

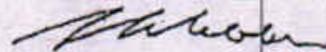
I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions:-



- i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.
- ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.
- iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.
- iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.
- v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

- vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC
- vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing of Barwadih coal block will render the mining lease liable for cancellation
- viii) NTPC may approach the CMPDIL to obtain the geological payment of necessary exploration cost and obtain a mining lease per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,



(S. K. Kakkar)
Under Secretary



ANNEXURE-III

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 26th August, 2006.

To

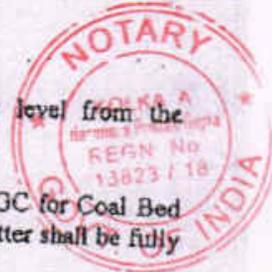
The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi - 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block
(June, 2006) of NTPC Limited.

Sir,

- i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.
- ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.
- iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.



[Handwritten signature]

Yours faithfully,

[Handwritten signature]
(V.S. Rana)

Under Secretary to the Govt. of India.

Encls. As above.

* cognised Qualified P 1800
ROP No 34011/(1)/2010-CP

119
07/11/16

3473
16.11.16

BY SPEED POST

58

ED (FB, NB, KD)
GM (CM-ENG)

NA 13016/29/2003 CA-1 (Part)

Ca
10-03

RECEIVED

Stamp: 10/11/16
Date: 10/11/16

Handwritten signatures and initials, including 'M. K. Singh' and 'S. K. Singh'.

The Chairman-cum Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
International Area, Connaught Place
New Delhi - 110028.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Fakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos. CC/CM/ENGG. 7010 dated 03.04.2015 and CC/CM/ENGG. 7010/MP/89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Fakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.07.2016 and the approval of the Government thereon is hereby conveyed under Section 3(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:



- (i) The mining company shall take all necessary precautions regarding safety of mine workings and persons employed therein.
- (ii) Mining lease of this block shall not encroach into any other adjacent block.
- (iii) Mining company shall get the external dump area beyond the nee top of seam explored before dumping of OB in this area.
- (iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities.
- (v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL, within 2 years of the approval of mining plan and all thin to overburden shall be dumped over the area.
- (vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300m. i.e. reserve of the block.

Dir. (Fin.) - For kind information please.

Ca
08.03

20173

53

- vi. The approval of mining plan is without prejudice to the requirements of approvals from competent prescribed authority under the various rules, regulations etc.
- vii. This approval shall be revoked if legal cause of action is brought against the allottee in the light of legal proceedings including judgment of court or result of judicial investigation by the authority empowered in this behalf.
- 2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (Revision) (January 2016) for Pater Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

[RISHAN RYNTATHIANG]

Under Secretary to the Government of India

Tel : 23073406

Encl: As above.

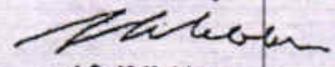
Copy to:

- 1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
- 2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.



- vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC
- vii) Violation of any of the conditions imposed above on the separate Government Company, in mining and disposing of Barwadih coal block will render the mining lease liable for cancellation
- viii) NTPC may approach the CMPDIL to obtain the geological payment of necessary exploration cost and obtain a mining lease per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,



(S. K. Kakkar)
Under Secretary



ANNEXURE-III

No. 13016/29/2003-CA-1
Government of India
Ministry of Coal

New Delhi, the 26th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi - 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block
(June, 2006) of NTPC Limited.

Sir,

- i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.
- ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.
- iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.



NOTARY
Yours faithfully,

(V.S. Rama)

Encls. As above.

Under Secretary to the Govt. of India.

* Cognised Qualified Person
ROP No. 34011/(1)/2010-CP

119
07/11/16

2473
16.3.16

BY SPEED POST (56)
Sa
07/11/16

ED (PB, OB, KD)
GM (CM-ENGG)

Sa
10-03

RECEIVED
L

No. 13016/29/2003 CA-1 (Part)

Government of India
Ministry of Coal

Shanmukha Bhawan, New Delhi
Date: 10.03.2016

Mr. M. K. ...
Sa
10/3

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
100, Rukhmi Area, Laxmi Road,
New Delhi 110005.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Fakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sr.

I am directed to refer to NTPC's letter Nos. CC/CM/ENGG/7010/MP/52 dated 03.04.2015 and CC/CM/ENGG/7010/MP/89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Fakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:

- i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein.
- ii) Mining Lease of this block shall not encroach into any other adjacent blocks.
- iii) Mining company shall get the external dump area beyond the boundary of lease explored before dumping of OB in this area.
- iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities.
- v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL, within 6 months of the approval of mining plan and all them in overburden shall be dumped overline area.
- vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 100m gas reserve of the block.



Dir. (Fin.) - For kind information please.

Sa
08-03

20/173

55

- 1. The approval of mining plan is without prejudice to the requirement of approvals from competent/provisional authority under the relevant rules, regulations etc.
- 2. This approval may be reviewed if a legal cause of action is brought in a court of law in the light of legal proceedings including judgment of a court as a result of lawful investigation by the authority empowered in this behalf.
- 3. Two copies of the approved Revised Mining Plan and Mine Closure Plan (Revision January 2016) for Pake Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl: As above

[RISHAN RYNTATHIENG]

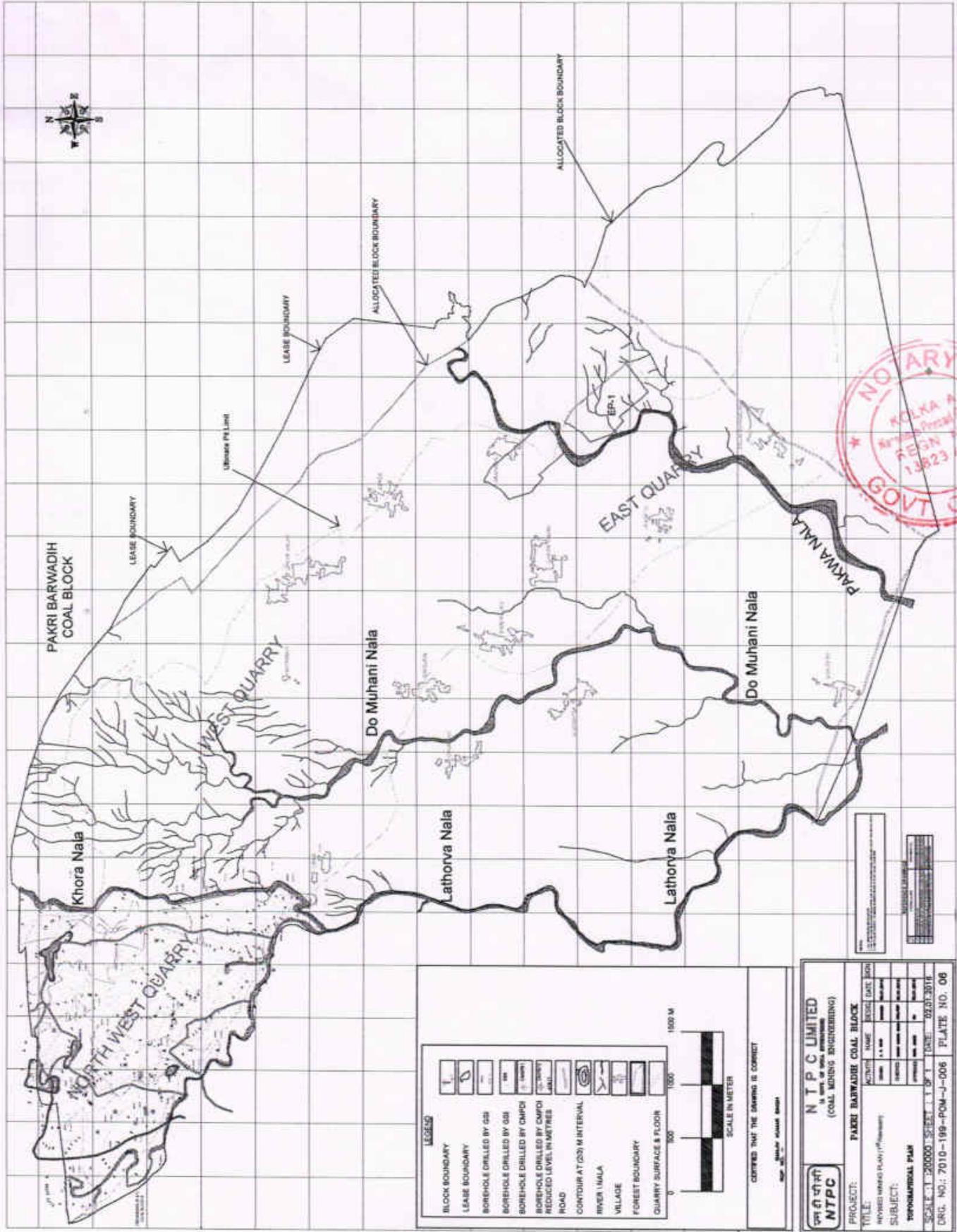
Under Secretary to the Government of India

Tel: 23723436



Copy to:

- 1. The Coal Controller, Office of Coal Controller, 1, Council House street, Kolkata.
- 2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.



LEGEND

	BLOCK BOUNDARY
	LEASE BOUNDARY
	BOREHOLE DRILLED BY GSI
	BOREHOLE DRILLED BY CMPO
	BOREHOLE DRILLED BY CMPO REDUCED LEVEL IN METRES
	ROAD
	CONTOUR AT 0.25 M INTERVAL
	RIVER/LAKE
	VILLAGE
	FOREST BOUNDARY
	QUARRY SURFACE & FLOOR



CHECKED THAT THE DRAWING IS CORRECT

NTPC LIMITED
(COAL MINING ENGINEERING)

PROJECT: PAKRI BARWADIH COAL BLOCK

TITLE: [Blank]

SUBJECT: [Blank]

TOPICAL PLAN

SCALE: 1:200000 SHEET: 1, 1, 1, 1, 1 DATE: 09.07.2018

DWG. NO.: 7010-199-POM-J-006 PLATE NO. 06

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA - 201301

Sub: Pakri Barwadli Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadli, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkhand - environmental clearance - reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine - Pakri-Barwadli Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has been applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoll dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-I consisting of 7 villages and involving a total 2221 PAPs - Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadli (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land custeers which would also be completed in Phase-I. The balance 10 villages - Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. Rated capacity of the mine is 15 (MTPA). Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m -14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of



→ ED (CM&CW) :- for kind information pl. .

relayed -

ABH added
25/5

which 526 m³/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m³/d, 3400 m³/d would be from mine pit water and 650 m³/d from recycled water. An estimated 2118 Mm³ of OB will be generated over the life of mine (39 years) of which 1238 Mm³ would be from western quarry (first 25 years) and 860 Mm³ would be from eastern quarry (25th - 39th year). Of the 1238 Mm³ of OB from the western quarry, 595 Mm³ of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm³ would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm³ from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the post mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. Capital cost of the project is Rs. 4500 crores.

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned Pakri Barwadli Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

- (i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.
- (ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.
- (iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.
- (iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas
- (v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.
- (vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar on yearly basis.
- (vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised



for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of



the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

- (xviii) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.
- (xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.
- (xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.
- (xxi) For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar.
- (xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

- (i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- (ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.
- (iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.
- (iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.
- (v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.



Handwritten marks including a checkmark and some illegible scribbles on the left margin of the page.

- (vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- (viii) Vehicular emissions shall be kept under control and regularly monitored.
- (ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.
- (x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- (xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- (xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.
- (xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
- (xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.
- (xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up



remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Signature)

(Dr. T. Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-3, Chandrashekarpur, Bhubaneswar - 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi - 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File



L.D. 803
27-12-17

S-1035
26-12-17

(Handwritten initials)

आरखण्ड सरकार
राजस्व, निबंधन एवं भूमि सुधार विभाग

सं० सं०-5/स.मू. हजा० (पकरी-बरवा० कोल)-28/17...../रा०, रींची, दिनांक-
राज्यादेश

सेवा में,

महालेखाकार (लेखा एवं हकदारी)
आरखण्ड, पो०-डोरण्डा, रींची।

विषय:- मात्रिपरिषद की बैठक दिनांक-05.12.17 में मद संख्या-10 के रूप में लिये गये निर्णय के आलोक में हजारीबाग जिलांतर्गत बड़कागाँव अंचल के मौजा-आराहरा के धाना सं०-55, खाता सं०-123 के विभिन्न प्लॉटों का कुल रकबा-10.17 एकड़ गैरमजरूआ खास भूमि (द्विस्तृत विवरणी संलग्न, अनुलग्नक-I) राजस्व विभागीय संकल्प ज्ञापक-4308/रा., दिनांक-24.10.2014 तथा ज्ञापक-48/रा०, दिनांक-03.01.17 के आलोक में प्रस्तावित भूमि का मूल्य निर्धारित दर के आधार पर संगणित सलामी की राशि 1,01,14,472/- (एक करोड़ एक लाख चौदह हजार चार सौ बहत्तर) रुपये, सलामी का 1 प्रतिशत वार्षिक व्यवसायिक लगान की कुल राशि रु० 1,01,145/- (एक लाख एक हजार एक सौ पैंतालीस) रुपये, सेस (लगान का 75 प्रतिशत) की कुल राशि रु० 75,859/- (पचहत्तर हजार आठ सौ उनसठ) रुपये तथा 20 वर्षों के लिए लगान एवं सेस की कुल राशि 51,33,116/- (इक्यावन लाख तैंतीस हजार एक सौ सोलह) अर्थात् कुल देय राशि रु० 1,54,24,592/- (एक करोड़ चौवन लाख चौबीस हजार पैंच सौ बानवे) रुपये (द्विस्तृत विवरणी संलग्न, अनुलग्नक-II) मात्र की खदायगी पर 30 (तीस) वर्षों के लिए पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ तीज बंदोबस्ती के संकट में स्वीकृत।

आदेश:-

1. इस शर्त के साथ स्वीकृति दी जाती है कि जल संसाधन विभाग, आरखण्ड सरकार के पत्राक-224, दिनांक-19.03.13 (अनुलग्नक-III) के द्वारा पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. को Rain Water Catchment Drain/Nallah Realignment पर Central Water and Power Research Station (CWPRS) Pune की तकनीकी प्रतिवेदन के आधार पर निम्न शर्तों के साथ सहमति दी गयी है -

- i. Clearance by Ministry of Environment & Forest, Government of India for Non-forest use of the forest area be obtained under Forest Conservation Act, 1980.
 - ii. Environmental clearance be obtained from Ministry of Environment & Forest, Government of India.
 - iii. The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment.
- The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by Central Water and Power Research Station (CWPRS) Pune given in it's technical report.

(Handwritten notes and signatures)
25398
Borendra Kumar
Dam (Govt.)
2017



2017-18

2. समूह महाप्रबंधक, पपारी-बरवाडीह कोल भाईनिंग प्रोजेक्ट एनटीपीसी के पत्रांक-211 दिनांक-18.04.17 एवं पत्रांक-319, दिनांक-17.06.17 के द्वारा प्रस्ताव में सन्निहित गैरमजरूआ खास भूमि किन्नर नदी के संदर्भ में undertaking दिया गया है जिसके अनुसार नदी का स्वरूप कुछ दूरी के लिए लगभग 500 मीटर तक सीधा किया जायेगा मगर नदी के बहाव में कोई परिवर्तन नहीं होगा तथा एनटीपीसी उस जगह पर Underground mining नहीं करेगी।
3. उपायुक्त, हजारीबाग प्रस्तावित भूमि से संबंधित सभी खालों एवं प्लॉटों में अंकित रकबा का सत्यापन एवं अन्य राजस्व कागजातों से सत्यापन एवं मिलान कर आवश्यक होने के परचात ही भूमि के लीज बंदोबस्ती की कार्रवाई करेंगे।
4. उपायुक्त, हजारीबाग भूमि के लीज बंदोबस्ती के समय कुल देय राशि एकमुश्त वसूल करेंगे।
5. प्रस्ताव में यदि गैरमजरूआ आम भूमि सन्निहित हो तो उक्त के मामले में विधिवत रूप से ग्रामसभा की सहमति प्राप्त करने के परचात ही उपायुक्त, हजारीबाग लीज बंदोबस्ती की कार्रवाई सम्पन्न करेंगे। उपायुक्त, हजारीबाग यह भी सुनिश्चित करेंगे कि अधियाची उपक्रम के द्वारा ग्रामीणों के लिए गैरमजरूआ आम भूमि के बदले वैकल्पिक व्यवस्था की जायेगी।
6. उपायुक्त, हजारीबाग यह सुनिश्चित करेंगे कि यदि प्रस्ताव में सन्निहित भूमि वन भूमि अथवा जंगल-झाड़ी भूमि है तो वन संरक्षण अधिनियम, 1980 के तहत सक्षम प्राधिकार से अनापति प्रमाण पत्र निर्गत किये जाने तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार से अंतिम स्वीकृति मिलने के उपरांत ही लीज बंदोबस्ती की कार्रवाई की जायेगी।
7. राजस्व विभागीय पत्रांक-92/र.को., दिनांक-18.02.02 के आलोक में 12 बिन्दुओं पर अनुपालन सुनिश्चित कर लिया जाएगा।
8. यदि परियोजना के अंतर्गत प्रस्तावित भूमि में वृक्ष आदि अवस्थित है तो उनकी लागत मूल्य की गणना कर एकरारनामा के समय अधियाची विभाग से राशि प्राप्त कर ली जायेगी।
9. राजस्व विभागीय संकल्प द्वापांक-4306/रा., दिनांक-24.10.2014 के द्वारा सरकारी भूमि के मूल्य का निर्धारित दर/सलामी से संबंधित कंडिका-2 (i) में विनिर्दिष्ट तीन मापदण्डों के अनुसार ही भूमि के मूल्य की गणना कर उसके मुगलान पर ही भूमि के लीज बंदोबस्ती की कार्रवाई की जायेगी। अगर परियोजना से संबंधित दर/सलामी, लगान एवं सेस सहित राशि में अंतर परिलक्षित होता है तो अंतर राशि संबंधित उपायुक्त द्वारा एकरारनामा करने के पूर्व प्राप्त कर ली जायेगी।
10. राजस्व विभागीय संकल्प द्वापांक-4306/रा., दिनांक-24.10.2014 की कंडिका 4 (g) के आलोक में प्रस्तावित भूमि के लीज बंदोबस्ती की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान तथा सेस की गणना कर ही संबंधित उपायुक्त द्वारा भूमि का लीज बंदोबस्ती किया जायेगा, परन्तु प्रस्तावित भूमि के मूल्य से यदि कम होता है तो अनुमोदित राशि की ही बसूली कर भूमि का लीज बंदोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।





- 11 जिस प्रयोजन हेतु भूमि का शीज बंदोबस्ती किया जा रहा है उसमें भूमि की आवश्यकता नहीं रहने अथवा निर्धारित अवधि तक भूमि का उपयोग नहीं किया जाने पर भूमि स्वतः राजस्व, निबंधन एवं भूमि सुधार विभाग को वापस हो जायेगी।
- 12 एनटीपीसी लि. द्वारा उपर्युक्त कठिनाई-1 एवं 2 में उल्लेखित शर्तों एवं Undertaking का पूर्ण रूप से अनुपालन सुनिश्चित किया जायेगा।

अनु०-यथोपरि।

झारखण्ड राज्यपाल के आदेश से।

हउ/-

(उदय प्रताप)

सरकार के संयुक्त सचिव

आपांक-5/स.भू. हजारा (पकरी-बरवा) कोल-28/17 6/35/सीधी, दिनांक- 27/12/17
प्रतिलिपि- उपर्युक्त, हजारीबाग को कृपया सूचनाई एवं आवश्यक कार्याई प्रेषित।

11. विषय से संबंधित अभिलेख सं०-14/2000-09 मूल रूप में संलग्न कर वापस किया जाता है।
अनु०-यथोपरि।

2. आयुक्त, उत्तरी छोटानागपुर प्रमण्डल, हजारीबाग को उनके कार्यालय के एनांक-1451/रा. दिनांक-13.07.17 के प्रसंग में कृपया सूचनाई एवं आवश्यक कार्याई प्रेषित।

3. नोडल पदाधिकारी ई-गजट, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड, सीधी को कृपया सूचनाई एवं आवश्यक कार्याई प्रेषित।

4. कार्यकारी निर्देशक, पीपी०, सीपी० एवं केडी कोयला खनन परियोजनाएँ, एनटीपीसी लि., हजारीबाग, उज्जवल कॉम्प्लेक्स, पगभिल रोड, हजारीबाग-825301 को कृपया सूचनाई एवं आवश्यक कार्याई प्रेषित।

5. राज्यपाल सचिवालय/मुख्यमंत्री सचिवालय/मंत्रिमंडल सचिवालय एवं निगमानी विभाग/प्रधान सचिव, योजना-सह-वित्त विभाग, झारखण्ड, सीधी/सचिव, उर्जा विभाग, झारखण्ड, सीधी/उप सचिव, मुख्य सचिव कार्यालय, झारखण्ड/माननीय मंत्री, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड के आष सचिव/विभागीय प्रशाखा-12 (समन्वय) एवं प्रशाखा-5 को कृपया सूचनाई एवं आवश्यक कार्याई प्रेषित।


सरकार के संयुक्त सचिव



5/स.भू. हजा0 (पकरी-बरवा0 कोल)-28/17.6438/स.

सौची, दिनांक- 21-12-17

अनुलग्नक-1

पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट में पढ़नेवाली गैरमजसूआ भूमि की विवरणी :-

क्र०	अभिलेख सं.	अंचल	मौजा	बाना नं.	खाता	प्लॉट	रकबा (एकड़ में)	गैरमजसूआ खास/आम भूमि का किरम
1	14/09-09	बरवाकागाँव	आराहरा	55	123	65	0.03	परती नाला
						89	0.31	परती नाला
						128	9.77	नदी
						240	0.02	परती गढ़हा
						242	0.04	परती गढ़हा
						कुल योग	10.17	

अनुलग्नक-11

पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट में पढ़नेवाली गैरमजसूआ भूमि की मूल्य विवरणी :-

क्र०	अभिलेख सं.	मौजा	रकबा	भूमि का मूल्य (प्रति एकड़)	सलामी	लगान	सेस	अन्य (29 वर्षों के लिए रेन्ट+सेस)	कुल	अभ्युक्ति
1	14/09-09	आराहरा	10.17	8,24,540	1,01,14,472	1,01,145	75,859	51,33,115	1,64,24,592	Rent @ 1% of salaami, cess @ 75% of Rent and Re & cess being charged for 30 years at the time of Lease.

सरकार के संयुक्त सचिव



झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-224/2012-1678/रा0, राँची, दिनांक-20-08-13
राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0-हिन्नु, राँची।

विषय:-परामर्शी परिषद की बैठक दिनांक-27.2.2013 में मद संख्या-08 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न ग्राम, विभिन्न थाना नं., के विभिन्न खाता/प्लॉटों का कुल रकबा-50.97 एकड़ (विस्तृत विवरणी संलग्न अनु-1) गै.म. खास किस्म परती कदीम, खलिहान, मोटाआर, परती टील्हा, परती पत्थर, परती पाईन, परती पिण्ड, परती गढ़हा, परती नाला, नदी, भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रूपये 1,00,77,200/- (एक करोड़ सतहत्तर हजार दो सौ) रूपये तथा सलामी का 5% रू0 5,03,861/- (पाँच लाख तीन हजार आठ सौ एकसठ) रूपये (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक-II) रूपये अलावे सेस तथा प्रस्तावित भूमि पर अवस्थित वृक्षादि की मूल्यांकित राशि 15,18,746/- (पंद्रह लाख अठारह हजार सात सौ छियालीस) रूपये की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची-III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर प्रकरी बरवाड़ीह कोल खनन परियोजना एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

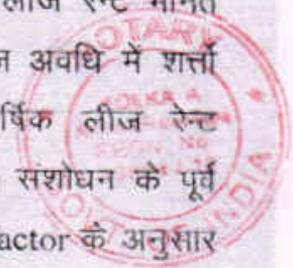
आदेश: स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू-राजस्व-107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को नियत अवधि में पूर्ण करना

होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।
6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Subcase नहीं की जायेगी। यदि किसी परिस्थितिबश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।
7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।
- ~~8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेंट को मूल लीज रेंट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेंट संलग्न अनुसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।~~
9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेंट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेंट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेंट अनुसूची-1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधि तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।
10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

5/12/13



11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Trespasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Trespasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेंट की वसूली की जाएगी।
12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।
13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।
14. (i) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि कम्पनी किसी भी नाला/नदी के प्रवाह का अवरुद्ध नहीं करेगी, इसके लिए अपने खर्च पर नाला को Divert करेगी, ताकि नाला/नदी का प्रवाह अवरुद्ध नहीं हो, एवं उसके बदले में कम्पनी अपने खर्च पर वैकल्पिक व्यवस्था करेगी।
- (ii) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि प्रश्नगत भूमि वन भूमि नहीं है।
- (iii) विभागीय सकल्प संख्या-241/रा. दिनांक-22.1.2011 में अंकित शर्तों का अनुपालन किया जायगा।



(iv) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि भूमि के Actual transfer के समय लागू दर तथा अभिलेख में अंकित दर (which are three years old) में जो अधिक होगा, उसके आधार पर सलामी इत्यादि की गणना कर वसूली की जायगी।

(v) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि राजस्व विभागीय सरकारी परिपत्र-344/आर. दिनांक-14/15.01.1969 एवं 1857/रा. दिनांक-18.5.82 तथा पत्र संख्या-92/स.को. दिनांक-18.2.2002 तथा खास महाल एवं वन अधिनियम के प्रावधानों के अनुसार समुचित कार्रवाई की जा चुकी है।

(vi) भूमि हस्तान्तरण के पूर्व यह सुनिश्चित हो लिया जायगा कि खतियान में जिस भूमि का स्वरूप नदी, नाला अंकित है, उसका स्वरूप वर्तमान में बदल चुका है।

15. अन्य सभी शर्तें इस्टेट मैनुअल में निहित प्रावधानों एवं समय-समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

[Signature]
20.05.13

(आर. आर. मिश्र)

सरकार के उप सचिव

ज्ञापांक-

1638/रा

दिनांक- 20-05-13

20/05/13

निबंधित

प्रतिलिपि- उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं०-44/09-10, 42/09-10, 41/09-10,

40/09-10, 39/09-10, 38/09-10, 37/09-10, 36/09-10, 35/09-10, 33/09-10,

04/09-10 एवं 34/09-10 इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक- यथोक्त।

[Signature]
5/12/13

[Signature]
20.05.13

ज्ञापांक-

1638/रा

दिनांक- 20-05-13

20/05/13

सरकार के उप सचिव

प्रतिलिपि-आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक-3810/रा.

दिनांक-10.8.11, पत्रांक-3813, 3814, 3815, 3816, 3817, 3818, 3819, 3820, 3821, 3822 एवं 3823

सभी दिनांक-10.8.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

[Signature]
20.05.13



ज्ञापांक-

1638/रा

दिनांक- 20-05-13

20/05/13

सरकार के उप सचिव

प्रतिलिपि-जेनेरल मैनेजर, एन.टी.पी.सी. लि., पकरी बरवाडीह कोल मॉडर्निंग प्रोजेक्ट,

हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

[Signature]
20.05.13

ज्ञापांक-

1638/रा

दिनांक- 20-05-13

20/05/13

सरकार के उप सचिव

प्रतिलिपि-राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय त्रिभाग/विभागीय

प्रशाखा-4 (समन्वय) एवं प्रशाखा-5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

[Signature]
20.05.13

सरकार के उप सचिव

भूमि की विवरणी

अनुलग्नक-I

पकरी बरवाडीह कोल खनन परियोजना हेतु एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की विवरणी :-

क्र.	अंचल/थाना नं०	ग्राम	खाता नं०	प्लॉट नं०	रकबा (एकड़ में)	किरम जमीन में म. खास
1	बड़कागाँव/123	अराहरा	123	104	0.10	परती कदीम
				112	0.05	परती कदीम
				120	0.04	परती कदीम
				123	1.32	परती कदीम
				129	1.06	परती कदीम
				170	0.02	परती कदीम
				191	0.10	परती कदीम
				196	0.04	परती कदीम
				250	0.04	परती कदीम
2	बड़कागाँव/52	चेपाकला	124	1392	0.15	
				1393	0.21	
				कुल रकबा	0.36 एकड़	
3	बड़कागाँव/49	नगड़ी	90	605	0.22	परती कदीम
				620	0.22	परती कदीम
				622	0.45	परती कदीम
				641	0.36	खलिहान
				643	0.08	परती कदीम
				644	0.04	मोटा आर
				648	0.05	परती कदीम
				657	0.06	परती कदीम
				670	0.71	परती कदीम
				678	0.26	परती कदीम
				681	0.05	परती कदीम
				684	0.04	परती कदीम
				687	0.05	परती कदीम
				688	0.01	परती कदीम
				689	0.08	परती कदीम
				699	0.02	परती कदीम
701	0.02	मोटा आर				
702	0.08	मोटा आर				
			743	0.02	परती कदीम	



				744	0.02	परती कदीम
				745	0.03	परती कदीम
				748	0.01	परती कदीम
				749	0.06	परती कदीम
				754	0.01	परती कदीम
				755	0.03	परती कदीम
				756	0.01	परती कदीम
				757	0.01	परती कदीम
				760	0.02	परती कदीम
				761	0.01	परती कदीम
				762	0.02	परती कदीम
				764	0.01	परती कदीम
				924	0.02	परती कदीम
				925	0.05	परती कदीम
				932	0.36	परती कदीम
				936	0.13	परती कदीम
				948	0.24	परती कदीम
				950	0.02	परती टिल्हा
				957	0.36	परती कदीम
				962	0.04	परती कदीम
				989	0.02	परती कदीम
				1072	0.13	परती कदीम
				1083	0.03	परती कदीम
				1089	0.21	परती पत्थर
				1099	0.20	परती पत्थर
				1121	0.22	परती कदीम
				1131	0.31	परती कदीम
				1141	0.06	परती कदीम
				1142	0.87	परती कदीम
				कुल रकवा	6.33 एकड	
4.	बडकागाँव/52	चेपाकला	124	26	0.15	परती कदीम
				37	0.02	परती कदीम
				38	0.98	परती कदीम
				46	0.03	परती कदीम
				86	0.01	परती पाईन
				156	0.04	परती कदीम
				292	0.01	परती कदीम
				299	0.20	परती पाईन
				322	0.18	परती कदीम

5/12/13



				446	0.04	परती कदीम
				509	0.03	परती कदीम
				624	0.11	परती पीड
				696	0.02	परती कदीम
				703	0.04	परती कदीम
				713	0.32	परती कदीम
				733	0.02	परती कदीम
				803	0.05	परती कदीम
				822	0.02	परती कदीम
				1287	0.01	परती कदीम
				1336	0.06	परती पाईन
				1395	0.01	परती कदीम
				1440	0.03	परती पाईन
				1486	0.02	परती कदीम
				1543	0.04	परती पाईन
				1596	0.02	परती कदीम
				1680	0.04	परती पाईन
				1690	0.10	परती कदीम
				1765	0.06	परती कदीम
				1787	1.20	परती कदीम
				1796	0.01	परती कदीम
				1823	0.07	परती कदीम
				1931	0.01	परती कदीम
				1933	0.01	परती कदीम
				1991	0.09	परती गढ़हा
				2081	0.02	परती कदीम
				287 / 2125	0.92	परती कदीम
			148	1775	0.08	परती गढ़हा
				कुल रकवा	5.07 एकड	
5	बडकागाँव / 127	टंगा	206	301	0.02	परती कदीम
				309	0.05	परती कदीम
				312	0.03	परती कदीम
				349	0.06	परती कदीम
				460	0.23	परती कदीम
				563	0.08	परती कदीम
				565	0.04	परती कदीम
				567	0.01	परती कदीम
				571	0.07	परती कदीम
				638	0.01	परती कदीम



				640	0.01	परती कदीम
				645	0.03	परती कदीम
				676	0.08	परती कदीम
				679	0.05	परती कदीम
				727	0.04	परती कदीम
				746	0.01	परती कदीम
				749	0.03	परती कदीम
			14	699	0.08	परती कदीम
				710	0.11	परती कदीम
				कुल रकवा	1.04 एकड़	
6	बड़कागाँव/51	डाडीकला	123	115	0.07	परती नाली
				529	0.35	परती नाली
				532	0.12	परती नाली
				575	0.28	परती नाली
				822	0.01	परती नाली
				913	0.08	परती नाली
				921	0.14	परती नाली
				1262	4.25	नदी
				1936	0.14	परती नाली
				कुल रकवा	5.44 एकड़	
7	बड़कागाँव/127	ढंगा	206	140	0.14	नाला
				461	0.28	नाला
				669	1.28	नाला
				718	0.17	नाला
				724	0.32	नाला
			14	697	0.29	नाला
				कुल रकवा	2.48 एकड़	
8	बड़कागाँव/59	सोनबरसा	145	1	0.60	नदी
				17	3.91	नदी
				1014	1.11	परती नाला
				1016	0.07	परती नाला
				1110	1.74	नदी
				कुल रकवा	7.43 एकड़	
9	बड़कागाँव/41	उरुव	49	1	3.40	नदी
				11	2.75	नदी
				98	1.51	नदी
				231	1.15	नदी
				346	3.05	नदी
				कुल रकवा	11.86 एकड़	



10	बड़कागाँव/61	चुरघू	52	1	0.62	नदी
				3	0.30	परती नाला
				121	0.22	परती नाला
				151	0.60	परती नाला
				305	0.18	परती नाला
				13/626	1.55	नदी
				411/627	0.19	नदी
				कुल रकबा	3.66 एकड़	
11	बड़कागाँव/49	नगडी	90	619	0.28	नाला टांड 2
				674	0.20	परती नाला
				685	0.36	परती नाला
				1126	1.14	परती नाला
				1144	1.17	नदी
				1145	0.62	नदी
				522/1156	0.31	परती नाला
				कुल रकबा	4.08 एकड़	
12	बड़कागाँव/54	जुगरा	115	226	0.13	नाला
				240	0.14	नाला
				367	0.06	परती नाला
				368	0.10	परती नाला
				892	0.02	परती नाला
				कुल रकबा	0.45 एकड़	
				कुल सकल योग	50.97 एकड़	


 20.04.13
 उप सचिव
 20.04.13



5/12/13



संचिका संख्या-5/स.भू. (एन.टी.पी.सी.)-224/12
अनुलग्नक-II

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ
लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की मूल्य गणना विवरणी :-

क्र०	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बजार मूल्य प्रति एकड़ (रु० में)	भूमि की सलामी मूल्य (रु० में)	वार्षिक व्यवसायिक लगान/सलामी का 5%
1	बड़कागाँव	अशाहरा	2.77	2,35,000.00	6,50,950.00	32,548.00
2	बड़कागाँव	घोपाकला	0.36	3,00,000.00	1,08,000.00	5,400.00
3	बड़कागाँव	नगडी	6.33	1,40,000.00	8,86,200.00	44,310.00
4	बड़कागाँव	घोपाकला	5.07	3,00,000.00	15,21,000.00	76,050.00
5	बड़कागाँव	ढेंगा	1.04	3,50,000.00	3,64,000.00	18,200.00
6	बड़कागाँव	डाडीकला	5.44	2,45,000.00	13,32,800.00	66,640.00
7	बड़कागाँव	ढेंगा	2.48	3,50,000.00	8,68,000.00	43,400.00
8	बड़कागाँव	उरुव	11.86	1,70,000.00	20,16,200.00	1,00,810.00
9	बड़कागाँव	सोनबरसा	7.43	1,40,000.00	10,40,200.00	52,010.00
10	बड़कागाँव	चुरचू	3.66	1,65,000.00	6,03,900.00	30,195.00
11	बड़कागाँव	नगडी	4.08	1,40,000.00	5,71,200.00	28,560.00
12	बड़कागाँव	जुगरा	0.45	2,55,000.00	1,14,750.00	5,738.00
कुल योग			50.97 एकड़		1,00,77,200.00	5,03,861.00

कुल (सलामी एक करोड़ सतहत्तर हजार दो सौ तथा 5% वार्षिक व्यावसायिक लगान रु०
पाँच लाख तीन हजार आठ सौ एकसठ) रुपये मात्र।

20.04.13

उप सचिव
20.04.13





सं0स0-5/स0भू0 (एन.टी.पी.सी.)-हजा.-224/2012 /रा0, दिनांक-

अनुसूची-III
लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतये लीज रेंट
1	2	3
1	1.08	503861.00
2	1.16	541650.58
3	1.24	582274.37
4	1.34	625944.95
5	1.44	672890.82
6	1.54	723357.63
7	1.66	777609.45
8	1.78	835930.16
9	1.92	898624.92
10	2.06	966021.79
11	2.22	1038473.42
12	2.38	1116358.93
13	2.56	120085.85
14	2.75	1290092.29
15	2.96	1386849.21
16	3.18	1490862.90
17	3.42	1602677.62
18	3.68	1722878.44
19	3.95	1852094.32
20	4.25	1991001.40
21	4.57	2140326.50
22	4.91	2300850.99
23	5.28	2473414.82
24	5.67	2658920.93
25	6.1	2858340.00
26	6.56	3072715.50
27	7.05	3303169.16
28	7.58	3550906.84
29	8.14	3817224.86
30	8.75	4103516.72

सरकार के उप सचिव
20.04.12
0-317-413



5/12/13

NOTARY
KOLKA A
Notary & Public Officer
REGN NO
13823 / 18
GOVT. OF INDIA

 एन टी पी सी लिमिटेड NTPC Limited		
	S. No.	497
	नाम Name	रविन्दर सिंह राठी Ravinder Singh Rathee
	कर्मचारी संख्या Employee No.	000876
	रक्त समूह Blood Group B.	B - - - - -
		धारक के हस्ताक्षर Signature of Holder





84

भारतीय नैसर्गिक
NTPC
NTPC Limited
 A Govt. of India Enterprise
 Coal Mining Projects, Maharashtra



नाम : S. K. TIWARI
 कर्मचारी कोड / Emp. Code : 001641
 रक्त समूह / Blood Gr : B +
 जन्म तिथि / D.O.Birth : 08/02/1958

S.K. Tiwari *N. J. ...*
 धारक का हस्ताक्षर प्राधिकृत प्राधिकारी
 Signature of Holder Issuing Authority





**Triplicate
Challan No.**

Under Rupees 740661/-
Schedule LIII Form No. 186

C. Form No. -8

[See T.C. Rule 101]

Challan of Cash paid in to the STATE BANK OF INDIA

P

To be filed in by the remitter

To be filed in by the departmental officer or the treasury

By Whome Endorsee	Name of Designation and address of the Person on whose behalf money is paid	Full particulars of the Remittance and of Authority (if any)	Amount	Head of Account	Tresury officer to whom amount concern	Order to the bank
P.K.S. Barwadih Coal Mining Project N.T.P.C. Limited, Hazaribagh [Signature] RAVINDER SINGH RATHI RAVINDER SINGH RATHI Regional General Manager N.T.P.C. Limited Hazaribagh, Jharkhand Coal Mining Projects	Registration fee, E-free E. S.P.C.	Reg. fee: 932410.00 E fee: 1000.00 [Other charges]	940660.00	[Signature] [Stamp]	[Signature]	[Signature]
		Total	940660.00			

To be used only in the cash of remittances to Bank through departmental officer or the treasury officer (in words) Rupees Nine lakh forty thousand Six hundred Sixty only
 Received Payment 25/11/2013 Treasury Officer

Treasure [Signature] Date 25/11/2013 Agent or Manager [Signature]



Doc No 11462

Date 9-12-2013

A handwritten signature in black ink, appearing to be 'Amit', written in a cursive style.

निबंधन विभाग, झारखंड
हजारीबाग
जाच पर्चा-सह घोषणा प्रपत्र (नियम 114)

Token No. 6 Token Date/Time 09/12/2013 11:17:10

Document Type Lease Deed Presenter Abdul Muslim

Presenter Name & Address District Revenue Office, Hazaribag Date of Entry 09/12/2013

Stampable Doc. Value 0 DOE Total 180

Document Value 0 Stamp Value 1249880 Pages 1

Special Type Serial 0 CNO/PNO

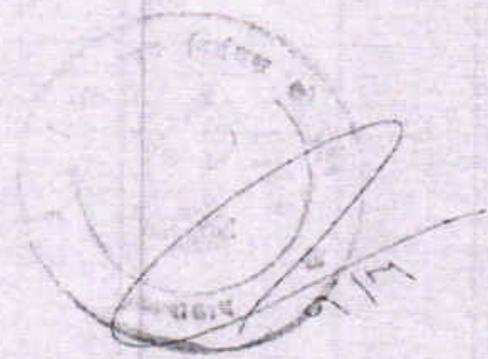
Remarks / Other Details No. Old / Serial No.

Trp Lease 30 Years, Annual Rent Avg. 12751885*5=13759425+15968480+1518746=31246651

Property Details:

Anchal	Th.No.	Wrd/Hik	Mauza	Kh. No.	Plot No	Plot Type	H No	Category	Area	Min. Value
BADKAGAON	52	0	CHEPAKALA	148	1775				8 Decimal	
BADKAGAON	55	0	ARAHARA	123	120				4 Decimal	
BADKAGAON	55	0	ARAHARA	123	104				10 Decimal	
BADKAGAON	55	0	ARAHARA	123	112				5 Decimal	
BADKAGAON	55	0	ARAHARA	123	123				132 Decimal	
BADKAGAON	55	0	ARAHARA	123	129				106 Decimal	
BADKAGAON	55	0	ARAHARA	123	170				2 Decimal	
BADKAGAON	55	0	ARAHARA	123	191				10 Decimal	
BADKAGAON	55	0	ARAHARA	123	196				4 Decimal	
BADKAGAON	55	0	ARAHARA	123	250				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1392				15 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1393				21 Decimal	
BADKAGAON	49	0	NAGDI	90	605				22 Decimal	
BADKAGAON	49	0	NAGDI	90	620				22 Decimal	
BADKAGAON	49	0	NAGDI	90	622				45 Decimal	
BADKAGAON	49	0	NAGDI	90	641				36 Decimal	
BADKAGAON	49	0	NAGDI	90	643				8 Decimal	
BADKAGAON	49	0	NAGDI	90	644				4 Decimal	
BADKAGAON	49	0	NAGDI	90	648				5 Decimal	
BADKAGAON	49	0	NAGDI	90	657				6 Decimal	
BADKAGAON	49	0	NAGDI	90	670				71 Decimal	
BADKAGAON	49	0	NAGDI	90	678				26 Decimal	
BADKAGAON	49	0	NAGDI	90	681				5 Decimal	
BADKAGAON	49	0	NAGDI	90	684				4 Decimal	
BADKAGAON	49	0	NAGDI	90	687				5 Decimal	
BADKAGAON	49	0	NAGDI	90	688				1 Decimal	
BADKAGAON	49	0	NAGDI	90	689				8 Decimal	
BADKAGAON	49	0	NAGDI	90	699				2 Decimal	
BADKAGAON	49	0	NAGDI	90	701				2 Decimal	
BADKAGAON	49	0	NAGDI	90	702				8 Decimal	
BADKAGAON	49	0	NAGDI	90	743				2 Decimal	
BADKAGAON	49	0	NAGDI	90	744				2 Decimal	
BADKAGAON	49	0	NAGDI	90	745				3 Decimal	
BADKAGAON	49	0	NAGDI	90	748				1 Decimal	
BADKAGAON	49	0	NAGDI	90	749				6 Decimal	
BADKAGAON	49	0	NAGDI	90	754				1 Decimal	
BADKAGAON	49	0	NAGDI	90	755				3 Decimal	
BADKAGAON	49	0	NAGDI	90	756				1 Decimal	
BADKAGAON	49	0	NAGDI	90	757				1 Decimal	
BADKAGAON	49	0	NAGDI	90	760				2 Decimal	
BADKAGAON	49	0	NAGDI	90	761				1 Decimal	
BADKAGAON	49	0	NAGDI	90	762				2 Decimal	
BADKAGAON	49	0	NAGDI	90	764				1 Decimal	
BADKAGAON	49	0	NAGDI	90	924				2 Decimal	
BADKAGAON	49	0	NAGDI	90	926				5 Decimal	
BADKAGAON	49	0	NAGDI	90	932				36 Decimal	
BADKAGAON	49	0	NAGDI	90	936				13 Decimal	
BADKAGAON	49	0	NAGDI	90	948				24 Decimal	





BADKAGAON	49	0	NAGDI	90	950			2 Decimal
BADKAGAON	49	0	NAGDI	90	957			36 Decimal
BADKAGAON	49	0	NAGDI	90	962			4 Decimal
BADKAGAON	49	0	NAGDI	90	989			2 Decimal
BADKAGAON	49	0	NAGDI	90	1072			13 Decimal
BADKAGAON	49	0	NAGDI	90	1083			3 Decimal
BADKAGAON	49	0	NAGDI	90	1089			21 Decimal
BADKAGAON	49	0	NAGDI	90	1099			20 Decimal
BADKAGAON	49	0	NAGDI	90	1121			22 Decimal
BADKAGAON	49	0	NAGDI	90	1131			31 Decimal
BADKAGAON	49	0	NAGDI	90	1141			6 Decimal
BADKAGAON	49	0	NAGDI	90	1142			87 Decimal
BADKAGAON	52	0	CHEPAKALA	124	26			15 Decimal
BADKAGAON	52	0	CHEPAKALA	124	37			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	38			98 Decimal
BADKAGAON	52	0	CHEPAKALA	124	46			3 Decimal
BADKAGAON	52	0	CHEPAKALA	124	86			1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	156			4 Decimal
BADKAGAON	52	0	CHEPAKALA	124	292			1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	299			20 Decimal
BADKAGAON	52	0	CHEPAKALA	124	322			18 Decimal
BADKAGAON	52	0	CHEPAKALA	124	446			4 Decimal
BADKAGAON	52	0	CHEPAKALA	124	509			3 Decimal
BADKAGAON	52	0	CHEPAKALA	124	624			11 Decimal
BADKAGAON	52	0	CHEPAKALA	124	696			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	703			4 Decimal
BADKAGAON	52	0	CHEPAKALA	124	713			32 Decimal
BADKAGAON	52	0	CHEPAKALA	124	733			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	803			5 Decimal
BADKAGAON	52	0	CHEPAKALA	124	822			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1395			1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1440			3 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1486			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1543			4 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1596			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1680			4 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1690			10 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1765			6 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1787			120 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1796			1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1823			7 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1931			1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1933			1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1991			9 Decimal
BADKAGAON	52	0	CHEPAKALA	124	2081			2 Decimal
BADKAGAON	52	0	CHEPAKALA	124	287/2125			92 Decimal
BADKAGAON	127	0	DHENGA	206	301			2 Decimal
BADKAGAON	127	0	DHENGA	206	309			5 Decimal
BADKAGAON	127	0	DHENGA	206	312			3 Decimal
BADKAGAON	127	0	DHENGA	206	349			6 Decimal
BADKAGAON	127	0	DHENGA	206	460			23 Decimal
BADKAGAON	127	0	DHENGA	206	563			8 Decimal
BADKAGAON	127	0	DHENGA	206	565			4 Decimal
BADKAGAON	127	0	DHENGA	206	567			1 Decimal
BADKAGAON	127	0	DHENGA	206	571			7 Decimal
BADKAGAON	127	0	DHENGA	206	638			1 Decimal
BADKAGAON	127	0	DHENGA	206	640			1 Decimal
BADKAGAON	127	0	DHENGA	206	645			3 Decimal
BADKAGAON	127	0	DHENGA	206	676			8 Decimal
BADKAGAON	127	0	DHENGA	206	679			5 Decimal
BADKAGAON	127	0	DHENGA	206	727			4 Decimal
BADKAGAON	127	0	DHENGA	208	745			1 Decimal
BADKAGAON	127	0	DHENGA	206	749			3 Decimal
BADKAGAON	127	0	DHENGA	14	699			8 Decimal
BADKAGAON	127	0	DHENGA	14	710			11 Decimal
BADKAGAON	51	0	DADIKALA	123	115			7 Decimal





BADKAGAON	51	0	DADIKALA	123	529				35 Decimal
BADKAGAON	51	0	DADIKALA	123	532				12 Decimal
BADKAGAON	51	0	DADIKALA	123	575				28 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1267				1 Decimal
BADKAGAON	52	0	CHEPAKALA	124	1336				6 Decimal
BADKAGAON	51	0	DADIKALA	123	822				1 Decimal
BADKAGAON	51	0	DADIKALA	123	813				8 Decimal
BADKAGAON	51	0	DADIKALA	123	921				14 Decimal
BADKAGAON	51	0	DADIKALA	123	1262				425 Decimal
BADKAGAON	51	0	DADIKALA	123	1936				14 Decimal
BADKAGAON	127	0	DHENGA	206	140				14 Decimal
BADKAGAON	127	0	DHENGA	206	461				28 Decimal
BADKAGAON	127	0	DHENGA	206	689				128 Decimal
BADKAGAON	127	0	DHENGA	206	718				17 Decimal
BADKAGAON	127	0	DHENGA	206	724				32 Decimal
BADKAGAON	127	0	DHENGA	14	697				29 Decimal
BADKAGAON	59	0	SONBARSA	145	1				60 Decimal
BADKAGAON	59	0	SONBARSA	145	17				391 Decimal
BADKAGAON	59	0	SONBARSA	145	1014				111 Decimal
BADKAGAON	59	0	SONBARSA	145	1016				7 Decimal
BADKAGAON	59	0	SONBARSA	145	1110				174 Decimal
BADKAGAON	41	0	URUWA	49	1				340 Decimal
BADKAGAON	41	0	URUWA	49	11				275 Decimal
BADKAGAON	41	0	URUWA	49	98				151 Decimal
BADKAGAON	41	0	URUWA	49	231				115 Decimal
BADKAGAON	41	0	URUWA	49	346				305 Decimal
BADKAGAON	61	0	CHURCHU	52	1				62 Decimal
BADKAGAON	61	0	CHURCHU	52	3				30 Decimal
BADKAGAON	61	0	CHURCHU	52	121				22 Decimal
BADKAGAON	61	0	CHURCHU	52	151				60 Decimal
BADKAGAON	61	0	CHURCHU	52	305				18 Decimal
BADKAGAON	61	0	CHURCHU	52	13/626				155 Decimal
BADKAGAON	61	0	CHURCHU	52	411/627				19 Decimal
BADKAGAON	49	0	NAGDI	90	619				28 Decimal
BADKAGAON	49	0	NAGDI	90	674				20 Decimal
BADKAGAON	49	0	NAGDI	90	685				36 Decimal
BADKAGAON	49	0	NAGDI	90	1126				114 Decimal
BADKAGAON	49	0	NAGDI	90	1144				117 Decimal
BADKAGAON	49	0	NAGDI	90	1145				62 Decimal
BADKAGAON	54	0	JUGARA	115	240				14 Decimal
BADKAGAON	54	0	JUGARA	115	367				6 Decimal
BADKAGAON	49	0	NAGDI	90	522/1156				31 Decimal
BADKAGAON	54	0	JUGARA	115	226				13 Decimal
BADKAGAON	54	0	JUGARA	115	368				10 Decimal
BADKAGAON	54	0	JUGARA	115	892				2 Decimal

Other Property Details:

Property Type	Th. No.	Wrd	Mauza	Location	Area	Rate	Amount
---------------	---------	-----	-------	----------	------	------	--------

Party Details:

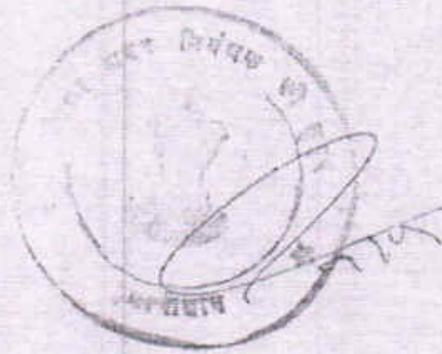
SN	P Type	Party Name	Father/Husband	Occup.	Cast	PAN/F 60	UID	Address
1	LESSOR	Governor Of Jharkhand						
2	LESSEE	M/S N.T.P.C. Ltd. P.B.C.M.P. Hazaribag Th- Mr. Ravinder Singh Rathee	Ran Singh Rathee	Service	General			N.T.P.C. Ltd. P.B.C.M.P. Hazaribag
3	Identifier	Mr. S.K. Tiwari	Late Chandrika Tiwari	Service	General			K.D.C.M.P., N.T.P.C. Ltd. Hazaribag
4	Witness1	Ashok Kumar	Shiv Narayan Prasad	Service	General			N.T.P.C. Ltd. P.B.C.M.P. Hazaribag



Fee Details:

SN	Description	Amount
1	E	1,000.00
2	A1	937,410.00

3002 of 15/12/13
1/12/13





निबंधन विभाग, झारखंड
हजारीबाग

Token No.6 Token Date: 09/12/2013 11:17:10
Serial/Deed No./Year :13061/11462/2013
Deed Type: Lease Deed

SN	Party Details	Photo	Thumb
1	Governor Of Jharkhand Father/Husband Name: (LESSOR)	<input type="checkbox"/>	<input type="checkbox"/>
2	M/S N.T.P.C. Ltd. P.B.C.M.P. Hazaribag Th- Mr. Ravinder Singh Rathee Father/Husband Name: Ran Singh Rathee (LESSEE) N.T.P.C. Ltd. P.B.C.M.P. Hazaribag		
3	Mr. S.K. Tiwari Father/Husband Name: Late Chandrika Tiwari (Identifier) K.D.C.M.P., N.T.P.C. Ltd. Hazaribag		
4	Ashok Kumar Father/Husband Name: Shiv Narayan Prasad (Witness1) N.T.P.C. Ltd. P.B.C.M.P. Hazaribag	<input type="checkbox"/>	<input type="checkbox"/>

Book No. 1
Volume 394
Page 297 To 476
Deed No 13061/11462
Year 2013
Date 09/12/2013 15:48:38

Registering Officer

Signature of Operator





13061

11462

71246657



झारखण्ड JHARKHAND

P. S. Ryan Singh 1049801
068570

Fufard

111,931,410

E 1000

938,410

LEASE DEED

[Handwritten signature]
शिवराज चौधरी
2013.03

This indenture is made on the 05 day of December 2013 between The Governor of Jharkhand through Deputy Commissioner, Hazaribag hereinafter called the "LESSOR" which expression shall where be context so admits or implies includes his successors-in-office and assign of the ONE PART:

AND

M/s NTRC Ltd., Pakari Barwadih Coal Mining Project a Government of India enterprise incorporated under the Indian



WITNESS & JOINT SIGNED FOR
[Handwritten signature]
 M/s SHYAM KESAR STEEL & LATE CHANDRKA STEEL WORKS, KEMPA
 NPL LIMITED

OFFICE OF THE TREASURY OFFICER

No. 7577 Date 23-11-13

Sold to Sri/Smt. P.K.N. Brahmachari Coal Mining Project N.P.C. Limited

Worth Rs. 1249880/-

Stamps to Rs. 2500/-
1000/- + 500/- + 1000/- + 200/-

Stamp of Hazaribag Treasury 23-11-13



श्री P.K.N. ब्रह्मचारी
कोयला खनन परियोजना लि.
पटना-224

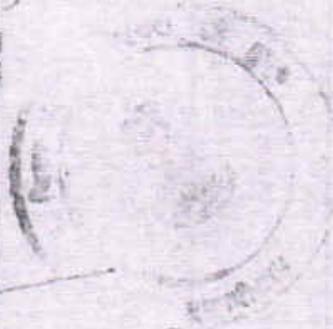
पत्रांक 224 दिनांक 5-12-13

पटना

45-12-13

ए.बी.ए.

5-12-13
9



9-12-13



Sold with No. 7597 Date 23.11.13.
Rs. 1249880- 23.11.13.

Stamp Clerk
Hazaribag Treasury



Handwritten signature and date: 23/12/13





झारखण्ड JHARKHAND

068572

whereas the Lessee has applied to the lessor for a grant of land to be used for coal mining and associated purpose and whereas the lessor has agreed to make over to the Lessee the land as described in the schedule (Part-I) hereto and delineated on the map annexed hereto for thirty years which sanction has been accorded vide Government order no.5/स.भू. (एन.टी.पी.सी.) हजा.- 224/2012-1638/स. राँची दिनांक- 20.05.2013 of Revenue and Land Reforms Department, Govt. of Jharkhand, Ranchi, for the purpose aforesaid upon the terms and conditions hereinafter contained

Handwritten signature
5/12/13

Handwritten signature
5/12/13

NOTARY
KOLKA A
REGN. No
13823 / 18
GOVT. OF INDIA

Coal Mining Projects

7597 23.11.13.
 Sold with No. 1295880 - Date 23.11.13.
 Stamp Clerk
 Registrar



5/12/13
 9



भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.
25000

पच्चीस हजार रुपये

Rs.
25000

TWENTY FIVE THOUSAND RUPEES



झारखण्ड JHARKHAND

068573

**SCHEDULE OF LAND
(Part-I)**

Anchal : Barkagaon				District- Hazaribag (Jharkhand)			
Sl.No	Mouza	Thana No	Khat a No.	Plot No	Area in Acre	Nature of Land	Plots Notified Under
1	Arahara	55	123	104	0.10	Parti Kadim	LA Act
				112	0.05	Parti Kadim	
				120	0.04	Parti Kadim	
				123	1.32	Parti Kadim	
				129	1.06	Parti Kadim	
				170	0.02	Parti Kadim	
				191	0.10	Parti Kadim	
				196	0.04	Parti Kadim	
				250	0.04	Parti Kadim	
Sub Total					2.77		

Handwritten signature

Handwritten signature
KOLKA A
REGN No
13823/18



7597 22.11.13.
 Sold with No. _____ Date _____
 Rs. 1249880- 23.11.13.
 Stamp Clerk
 Hazaribag Treasury

[Faint circular stamp]
 5/12/13
 9

NOTARY
 KOLKATA
 Govt. of India
 13882-13

[Faint handwritten text]



झारखण्ड JHARKHAND

068574

2	Chepakaian	52	124	1392	0.15	Parti Nala	CBA Act
				1393	0.21	Parti Nala	
Sub Total					0.36		
3	Nagadi	49	90	605	0.22	Parti Kadim	CBA Act
				620	0.22	Parti Kadim	
				622	0.45	Parti Kadim	
				641	0.36	Khaliyan	
				643	0.08	Parti Kadim	
				644	0.04	Mota Aar	
				648	0.05	Parti Kadim	
				657	0.06	Parti Kadim	
				670	0.71	Parti Kadim	
				678	0.26	Parti Kadim	
				681	0.05	Parti Kadim	
				684	0.04	Parti Kadim	

K. S. Singh
 सहायक जिला मजिस्ट्रेट
 जिला न्यायालय
 राँची, झारखण्ड

K. S. Singh
 5/12/13
 K. S. Singh
 सहायक जिला मजिस्ट्रेट
 जिला न्यायालय
 राँची, झारखण्ड



7597 23-11-10.
Sold with No. 1249880 = Date 23-11-15.

Stamp Clerk
Treasurer



5/12/13

[Faint handwritten text, possibly a signature or date]



7597 23.11.13.

Sc
No 1249880-

23.11.13.

Sub. Clerk

...

5/12/13



...

भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹. 25000
पच्चीस हजार रुपये



Rs. 25000
TWENTY FIVE THOUSAND RUPEES

झारखण्ड JHARKHAND

068576

3	Nagadi	49	90	760	0.02	Parti Kadim	CBA Act
				761	0.01	Parti Kadim	
				762	0.02	Parti Kadim	
				764	0.01	Parti Kadim	
				924	0.02	Parti Kadim	
				926	0.05	Parti Kadim	
				932	0.36	Parti Kadim	
				936	0.13	Parti Kadim	
				948	0.24	Parti Kadim	
				950	0.02	Parti Tilha	
				957	0.36	Parti Kadim	
				962	0.04	Parti Kadim	
				989	0.02	Parti Kadim	
				1072	0.13	Parti Kadim	
1083	0.03	Parti Kadim					



Handwritten signature and date: 5/12/18

Handwritten signature and date: 5/12/18

Small vertical text at the bottom right: Notary Public, Govt. of India

Sold with No. 7597 Date 23.11.13
Rs. 249880- 23.11.13

Stamp Clerk
Hazaribag Treasur



[Handwritten signature]

Sold with No. 7597 Date 25.11.13.

Rs. 1249880- 23.11.13.

Stamp Clerk
Hazarihag Treasury



5/12/13

भारतीय नैर न्यायिक INDIA NON JUDICIAL

भारत

रु.
25000

पच्चीस हजार रुपये

Rs.
25000

TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

068578

4	Chepakalan	52	124	322	0.18	Parti Kadim	CBA Act
				446	0.04	Parti Kadim	
				509	0.03	Parti Kadim	
				624	0.11	Parti Pind	
				696	0.02	Parti Kadim	
				703	0.04	Parti Kadim	
				713	0.32	Parti Kadim	
				733	0.02	Parti Kadim	
				803	0.05	Parti Kadim	
				822	0.02	Parti Kadim	
				1287	0.01	Parti Kadim	
				1336	0.06	Parti Pine	
				1395	0.01	Parti Kadim	
1440	0.03	Parti Pine					
1486	0.02	Parti Kadim					



Regin
रजनी शिरोपात्र
31/05/2013
रजनी शिरोपात्र

रजनी शिरोपात्र
31/05/2013
रजनी शिरोपात्र
Coal Mining Projects

9597 23.11.12.

Sold 1249880-

23.11.13.

Stamp Clerk

Stamp Treasury



5/12/13.



झारखण्ड JHARKHAND

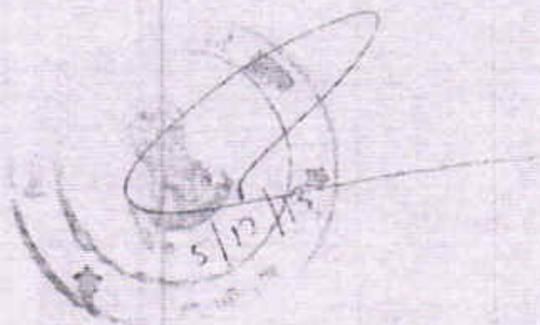
068579



4	Chepakalan	52	124	1543	0.04	Parti Pine	CBA Act
				1596	0.02	Parti Kadim	
				1680	0.04	Parti Pine	
				1690	0.10	Parti Kadim	
				1765	0.06	Parti Kadim	
				1787	1.20	Parti Kadim	
				1796	0.01	Parti Kadim	
				1823	0.07	Parti Kadim	
				1931	0.01	Parti Kadim	
				1933	0.01	Parti Kadim	
				1991	0.09	Parti Gadda	
				2081	0.02	Parti Kadim	
				287/2125	0.92	Parti Kadim	
				148	1775	0.08	
Sub Total					5.07		

Ke-qm
S/12/123
S/12/123

Sold with No. 7597 Date 23.11.13.
Rs. 1249880- 23.11.13.
Stamp Clerk
Mazaribag Treasury



भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.
25000
पच्चीस हजार रुपये



Rs.
25000
TWENTY FIVE THOUSAND RUPEES

झारखण्ड JHARKHAND

068580

5	Dhenga	127	206	301	0.02	Parti Kadim	LA Act
				309	0.05	Parti Kadim	
				312	0.03	Parti Kadim	
				349	0.06	Parti Kadim	
				460	0.23	Parti Kadim	
				563	0.08	Parti Kadim	
				565	0.04	Parti Kadim	
				567	0.01	Parti Kadim	
				571	0.07	Parti Kadim	
				638	0.01	Parti Kadim	
				640	0.01	Parti Kadim	
				645	0.03	Parti Kadim	
				676	0.08	Parti Kadim	
				679	0.05	Parti Kadim	
727	0.04	Parti Kadim					

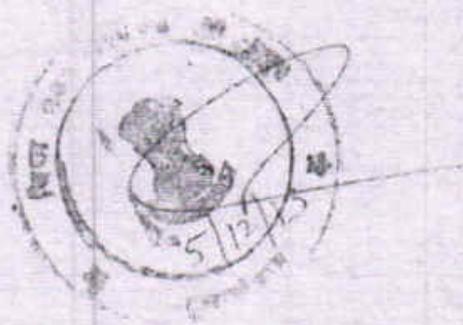


Parti Kadim
5/12/13

Parti Kadim
5/12/13
Notary & Public Agent
Mr. P. R. ...
...

7597 23.11.13.
Sold with No. _____ Date _____
Rs. 1249880 - 23.11.13.

Stamp Clerk
Hazaribag Tressor





झारखण्ड JHARKHAND

068581

5	Dhenga	127	206	746	0.01	Parti Kadim	LA Act
				749	0.03	Parti Kadim	
			14	699	0.08	Parti Kadim	
				710	0.11	Parti Kadim	
Sub Total				1.04			
6	Dadikalan	51	123	115	0.07	Parti Nali	CBA Act
				529	0.35	Parti Nali	
				532	0.12	Parti Nali	
				575	0.28	Parti Nali	
				822	0.01	Parti Nali	
				913	0.08	Parti Nali	
				921	0.14	Parti Nali	
				1262	4.25	Nadi	
1936	0.14	Parti Nali					
Sub Total				5.44			



Handwritten signature
S. R. B.

Handwritten signature
S. R. B.

Vertical text:
Notary Public
Kolkata
Regn No 13823 / 18
Govt of India

Sold with No. 7597 Date 23.11.13.
 Rs. 249880= 23.11.13.
 Stamp Clerk
 Hazaribag Treasur.




 5/12/13

7597 23-11-13.

Sold by No. 1249880- 23-11-13

Stamp Clerk

Muzarbag Treas...



Handwritten signature and date 5/12/13



झारखण्ड JHARKHAND

068583



9	Urub	41	49	98	1.51	Nadi	CBA Act
				231	1.15	Nadi	
				346	3.05	Nadi	
Sub Total				11.86			
10	Churchu	61	52	1	0.62	Nadi	CBA Act
				3	0.30	Parti Nala	
				121	0.22	Parti Nala	
				151	0.60	Parti Naia	
				305	0.18	Parti Nala	
				13/626	1.55	Nadi	
				411/627	0.19	Nadi	
Sub Total				3.66			
11	Nagari	49	90	619	0.28	Nala Tand 2	CBA Act
				674	0.20	Parti Nala	
				685	0.36	Parti Nala	

Recd by
 राजन चंद्रशेखर 13
 जिला प्रशासन
 राँची, झारखण्ड

13/11/2015
 RAJAN CHANDRASEKHAR
 District Collector
 Raonchi, Jharkhand
 District Administration, Raonchi

7597 23.11.13.

1245830 =

23.11.13.

Stamp Clerk

Accounting Treasurer



5/12/13



झारखण्ड JHARKHAND

068584

11	Nagadi	49	90	1126	1.14	Parti Nala	CBA Act
				1144	1.17	Nadi	
				1145	0.62	Nadi	
				522/1156	0.31	Parti Nali	
Sub Total				4.08			
12	Jugra	54	115	226	0.13	Nala	CBA Act
				240	0.14	Nala	
				367	0.06	Parti Nala	
				368	0.10	Parti Nala	
				892	0.02	Parti Nala	
Sub Total				0.45			
Grand Total				50.97			

Whereas in pursuance of the order of the Government of Jharkhand as above referred to the lessee paid a sum of Rs.



Keyon
21/12/18

21/12/18

Notary
Govt of India

7597 23.11.13

Sold with No.....

Date.....

Rs. 125780

23.11.13

Stamp Clerk

Hazaribag Treasury



[Handwritten Signature]
 s/p/13

[Faint handwritten text]

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-17/2011 585/रा.0, राँची, दिनांक-21-02-11
राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक),
झारखण्ड, पो-हिनु, राँची।

विषय: मंत्रिपरिषद की बैठक दिनांक-20.12.2012 की मद संख्या-29 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न थाना नं., विभिन्न मौजा के विभिन्न खाता, विभिन्न प्लॉटों का कुल रकबा-20.12 एकड़ (विस्तृत विवरणी संलग्न अनु-1) गैरमजरूआ खास/आम किस्म नदी, नाला, रास्ता, परती नाला, भिन्ड अहरा भूमि प्रति एकड़ दर/सलामी एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी 48,91,250/- (अड़तालीस लाख एकानवे हजार दो सौ पचास) रूपये तथा (5 प्रतिशत 2,44,563/- (दो लाख चौवालीस हजार पाँच सौ तिरसठ) (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक-II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वे वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची-III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश: स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू-राजस्व-107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा 60 महीने में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।
6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पूर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपकरणों इत्यादि पर बाध्यकारी होगी।
7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्तमान मूल्य के आधार पर सालाामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि को ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।
8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेंट को मूल लीज रेंट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेंट संलग्न अनुसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।
9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेंट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेंट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेंट अनुसूची-1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधि तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।
10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।
11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त



हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Trespasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Trespasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेंट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कम्पनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।
13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।
14. सार्वजनिक प्रयोजनार्थ अभिलिखित जमीन यथा-पूजा स्थान, रास्ता, नाला आदि का विकास कम्पनी को करना होगा तथा इस संबंध में किसी भी स्थिति में सार्वजनिक कार्यों का उल्लंघन न हो यानि अन्य लोग भी उक्त भूमि का उपयोग कर सकें।
15. अन्य सभी शर्तें इस्टेट मैनुअल में निहित प्रावधानों एवं समय-समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

17.02.13

(आर. आर. मिश्र)
सरकार के उप सचिव

कृ०प०००

निबंधित

ज्ञापांक-

दिनांक-

प्रतिलिपि- उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख स0-01/2010-11, 03/10-11, 04/10-11, 06/10-11, 08/10-11, 18/10-11, इसके साथ सलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक-यथोक्त।

[Signature]
17-02-13
सरकार के उप सचिव
[Signature]
17-02-13

ज्ञापांक-

585/12 दिनांक- 21-02-13

प्रतिलिपि- आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक-2261, दिनांक-19.05.11, पत्रांक-2260, 2259, 2257, 2258 एवं 2256 दिनांक-19.05.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

*Sh. V. Singh
Deputy Minr
Hazaribagh*

[Signature]
17-02-13
सरकार के उप सचिव
[Signature]
17-02-13



ज्ञापांक-

585/12 दिनांक- 21-02-13

प्रतिलिपि :-जेनेरल मैनेजर, एन.टी.पी.सी लिमिटेड, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबागको सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

[Signature]
17-02-13
सरकार के उप सचिव
[Signature]
17-02-13

ज्ञापांक-

585/12 दिनांक- 21-02-13

प्रतिलिपि- राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा-4 (समन्वय) एवं प्रशाखा-5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

[Signature]
17-02-13
सरकार के उप सचिव
[Signature]
17-02-13

अनुसूची अनुलग्नक-1

संचिका संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-17/11-585

27/02/13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित गै.म. खास/आम भूमि की विवरणी :-

क्र.	अंचल	ग्राम	थाना न.	खाता न.	प्लॉट न.	रकबा (एकड़ में)	किस्म भूमि गै.म. खास
1	2	3	4	5	6	7	8
1	बड़कागाँव	चुरचू	61	52	13/626	2.11	नदी
2	बड़कागाँव	सिंदुवारी	60	62	1	1.70	नदी
					32	0.80	नाला
					47	1.84	नदी
					425	2.17	नदी
					485	0.65	नदी
3	बड़कागाँव	सानबरसा	59	146	895	.14	रास्ता
4	बड़कागाँव	डाडीकला	51	123	83	0.45	परती नाली
					529	0.07	परती नाली
5	बड़कागाँव	चेपाकला	52	124	248	0.17	भीड़ अहरा
6	बड़कागाँव	जुगरा	54	115	219	0.49	नाला
					1051	0.20	परती नाली
					1056	1.44	परती नाली
					1067	2.50	नदी
					1088	0.12	परती नाली
					1140	5.17	नदी
					1208	0.10	नाला
सकल योग कुल रकबा-						20.12	
						एकड़	



17/02/13

सरकार के उप सचिव

[Signature]

अनुसूची अनुलग्नक-II

सचिका संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-17/11 - 585/2

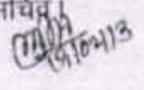
21-02-13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि के सलामी तथा सलामी का 5% मूल्य की गणना विवरणी :-

क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रु. में)	भूमि की सलामी मूल्य (रु. में)	सलामी का 5% मूल्य रु. में
1	2	3	4	5	6	7
1	बड़कागाँव	चुरघू	2.11	165000.00	348150.00	17408.00
2	बड़कागाँव	सिन्दवारी	7.16	250000.00	1790000.00	89500.00
3	बड़कागाँव	सानबरसा	0.14	140000.00	19600.00	980.00
4	बड़कागाँव	डाडीकला	0.52	245000.00	127400.00	6370.00
5	बड़कागाँव	चेपाकला	0.17	300000.00	51000.00	2550.00
6	बड़कागाँव	जुगरा	10.02	255000.00	2555100.00	127755.00
कुल योग -			20.12	--	48,91,250.00	2,44,563.00
			एकड़			



कुल सलामी (रु. अड़तालीस लाख एकानबे हजार दो सौ पचास तथा सलामी का 5% रु. दो लाख चौवालीस हजार पाँच सौ तिरसठ) रूपये मात्र।


 17-02-13
 सरकार के उप सचिव।


5/स.मू. (एन.टी.पी.सी.) हजा.- 17/2011 - 585 / रा. 21-02-13

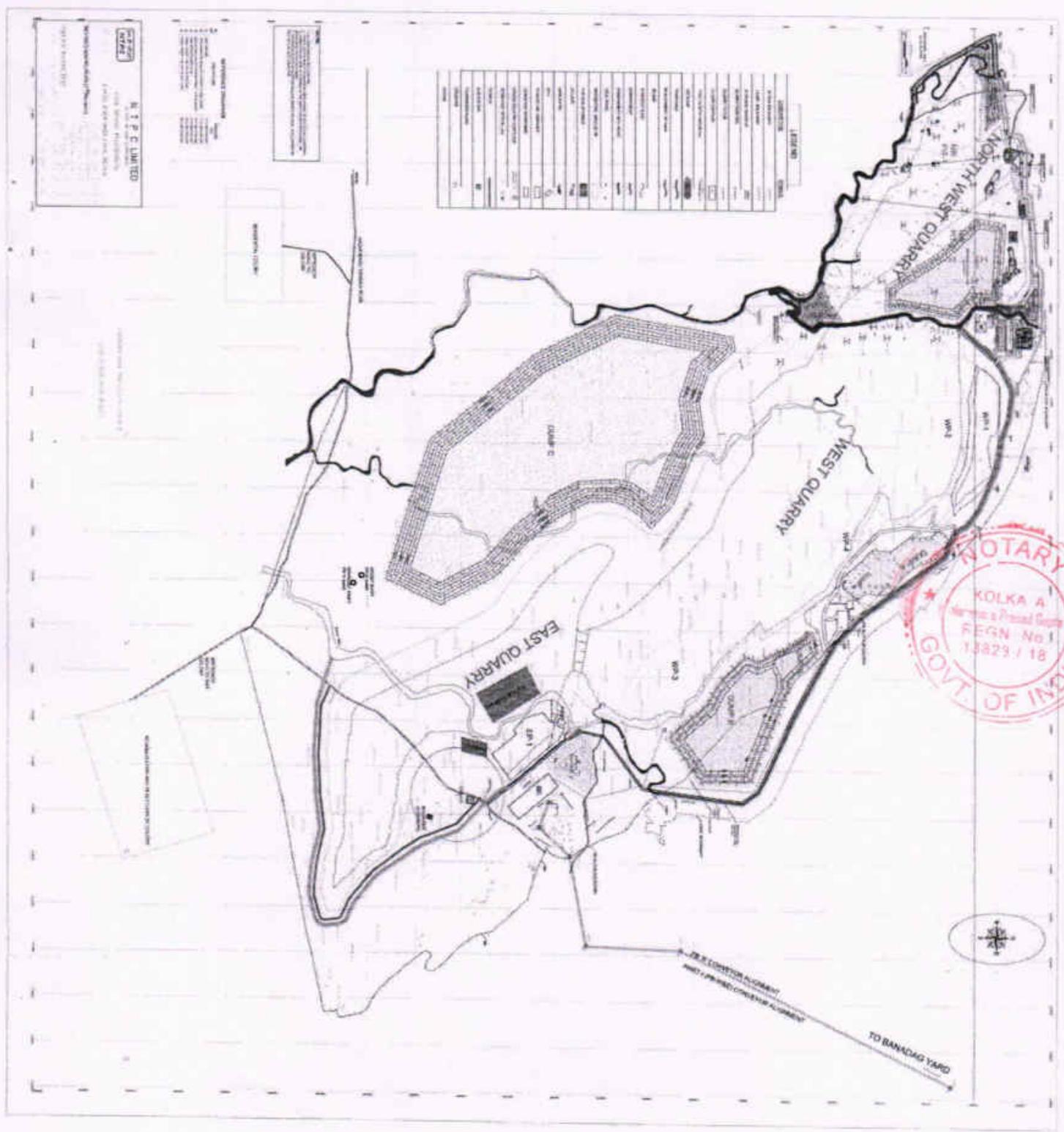
अनुसूची-III
लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतये लीज रेंट
1	2	3
1	1.08	244563.00
2	1.16	262905.23
3	1.24	282623.12
4	1.34	303819.85
5	1.44	326608.34
6	1.54	351101.81
7	1.66	377434.45
8	1.78	405742.03
9	1.92	436172.69
10	2.06	468885.64
11	2.22	504052.06
12	2.38	541855.97
13	2.56	582495.16
14	2.75	626182.30
15	2.96	673145.97
16	3.18	723631.92
17	3.42	777904.32
18	3.68	836247.14
19	3.95	898965.68
20	4.25	966388.10
21	4.57	1038867.21
22	4.91	1116782.25
23	5.28	1200540.92
24	5.67	1290581.49
25	6.1	1387375.10
26	6.56	1491428.23
27	7.05	1603285.35
28	7.58	1723531.75
29	8.14	1852796.63
30	8.75	1991756.38



सरकार के उप सचिव

17-02-13
17/02/13

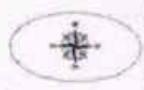
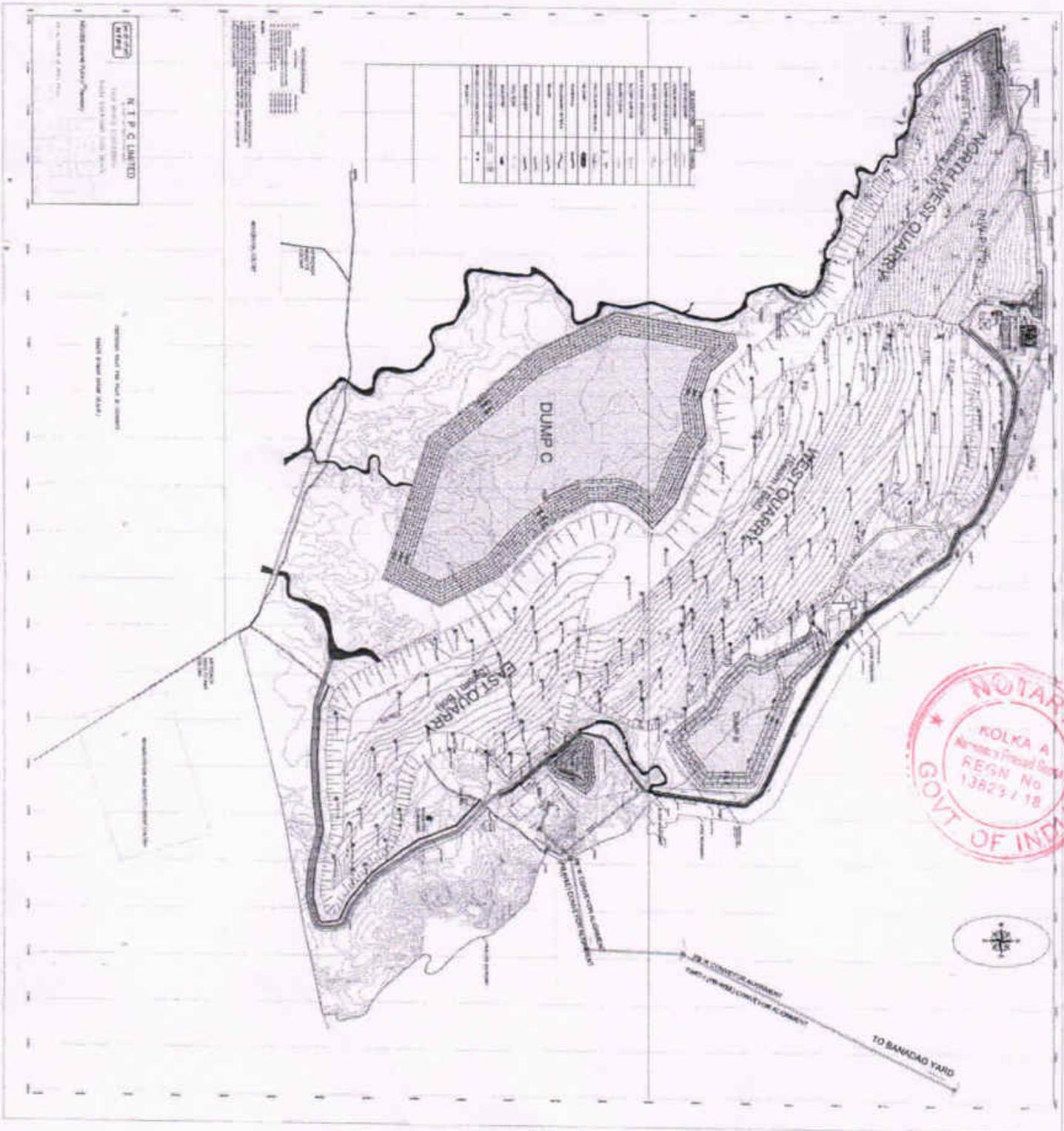


NOTARY
KOLKA A
Notary & Prasad Gupta
REGN No 1
13823 / 18
GOVT OF INDIA



TO BANADAG YARD
 N.W. CORNER OF QUARRY
 N.E. CORNER OF QUARRY

Singh
SANJIV KUMAR SINGH
 Recognised Qualified Person
 No. 34011/15/2009-CP&M
 Ministry of Coal, Govt. of India
 He is authorised to sign, certify and issue reports and documents in relation to the operations of the mines and to issue certificates of fitness of the mines.



Signature

SANJIV KUMAR SINGH
 Recognised Qualified Person
 No. 3401/1(15)/2009-CPAM
 Ministry of Coal, Govt. of India

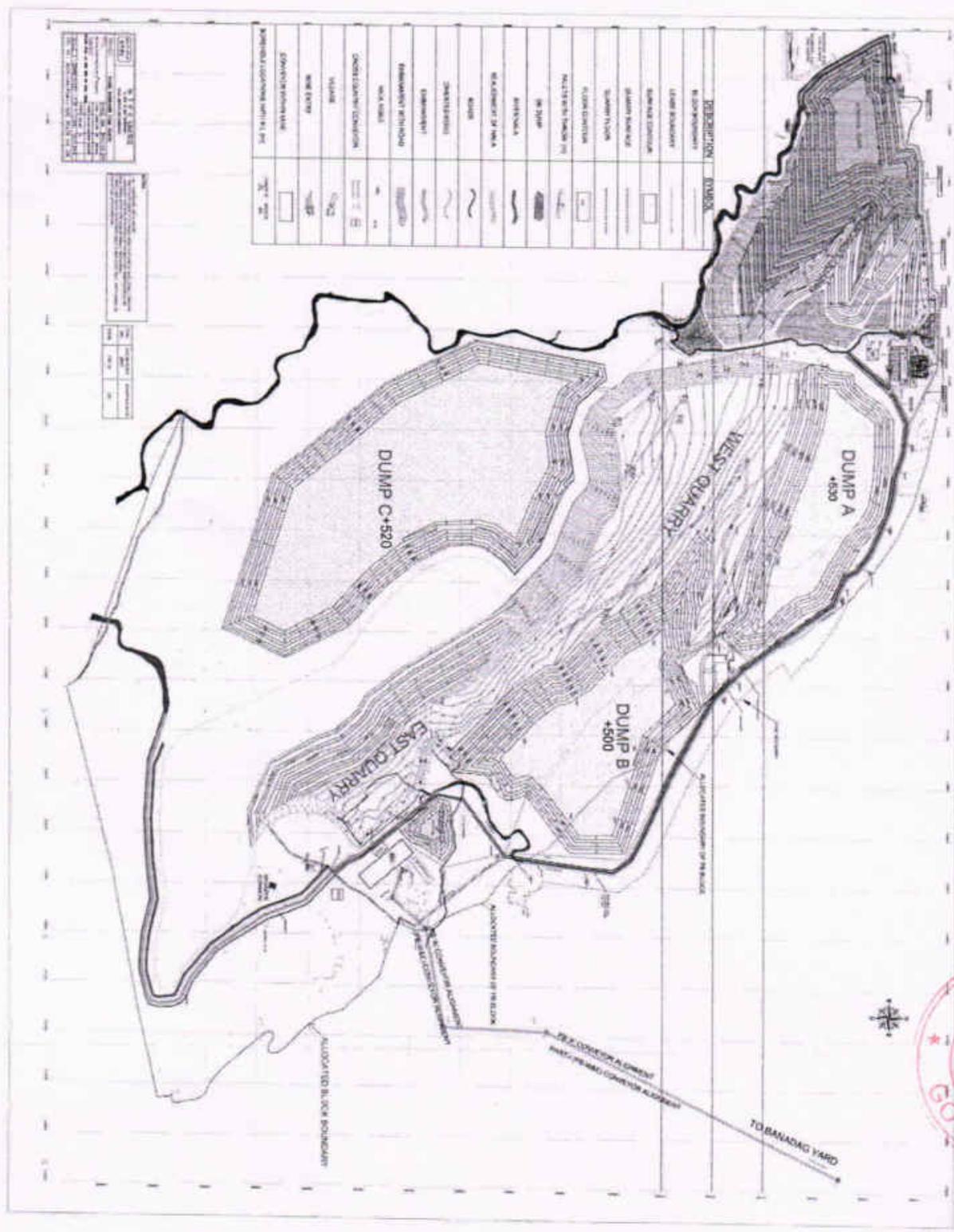
with the approval of Muz. Dept.,
 Govt. of West Bengal, Sanjiv Kumar Singh
 is hereby authorised to sign
 and execute all documents
 and papers in connection
 with the above project.



Singh

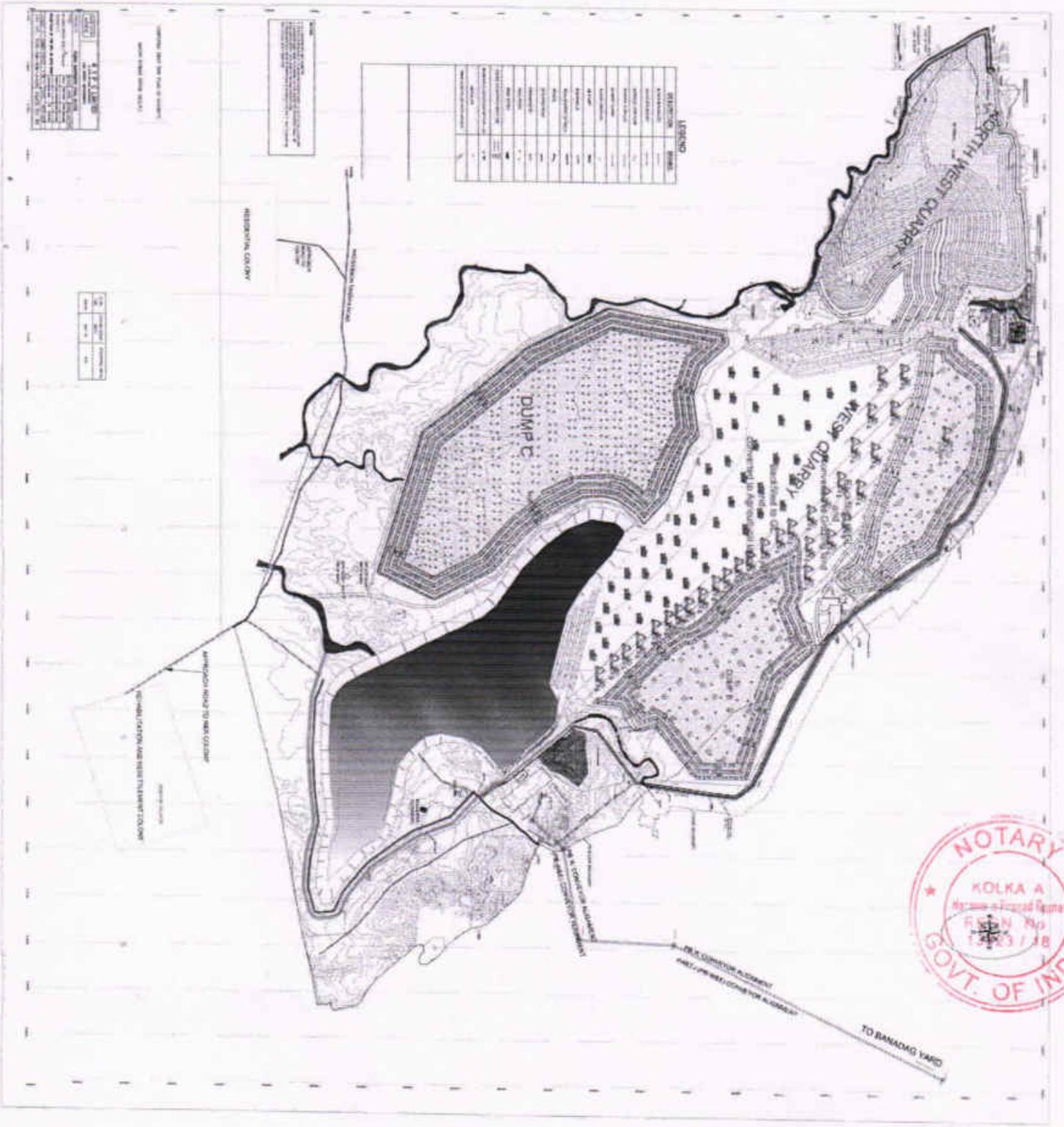
SANJIV KUMAR SINGH
 Registered Qualified Person
 No. 34011/1512009-C97AM
 Ministry of Coal, Govt. of India

zmk. 04. 11/2019. 18. NADP/PA.
 1000. 1000. 1000. 1000.
 1000. 1000. 1000. 1000.
 1000. 1000. 1000. 1000.



Sanjiv
SANJIV KUMAR SINGH
 Recognised Qualified Person
 No. 34011/15/2009-CP/M
 Ministry of Coal, Govt. of India

Sanjiv
 Sanjiv Kumar Singh
 Recognised Qualified Person
 No. 34011/15/2009-CP/M
 Ministry of Coal, Govt. of India



Sanjay
SANJAY KUMAR SINGH
 Registered Qualified Person
 No. 24017(15)2009-CPAM
 Ministry of Coal, Govt. of India

I am the undersigned
 a duly qualified person
 and a duly registered person
 under the provisions of
 the Coal Mines Act, 1902
 and the Coal Mines
 (Qualified Person) Rules, 1957
 and I hereby certify that
 the above is a true and
 correct copy of the
 original drawing.

PAKRI BARWADIH COAL MINING PROJECT, NTPC LIMITED, HAZARIBAGH, JHARKHAND					
A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD					
Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhawe university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plum
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab, back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel, bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel, bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem, Karanj, Jamun, Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari, Neem and Karanj	Involving the SSB security Personnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem, Karanj, Jamun, Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, gar and drain and fencing, Mine approach, Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation



Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla
33	2017	450	25715	In the village Arahara, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
34	2017	1300	27015	On the Dump Slope, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
35	2017	845	27860	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
36	2017	935	28795	Dispatch Road on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
37	2018	2000	30795	Hazaribag, Jharkhand	Misc shady plants
38	2018	200	30995	GDM Girls High School	Misc shady plants
39	2018	250	31245	Middle School, Sonbarsa	Flower & Shady plants
40	2018	7500	38745	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
41	2018	3750	42495	Along the Pakwa Nala - East Quarry	Mix Plantation
42	2018	8750	51245	Near Sikri township, East Quarry dump area, langathu office.	Misc shady plants
43	2019	25500	76745	OB Dump "C" Slope	Misc shady plants
44	2019	520	77265	Along the dispatch Road (Langatu to Substation)	Misc shady plants
45	2019	2000	79265	Vacant land, Sonbarsa Village, Near Nursery	Misc shady plants
46	2019	8500	87765	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
47	2019	6200	93965	Dump "D" Slope East Quarry	Misc shady plants
48	2019	3200	97165	Plantation Program in Township area, Sikri	Misc shady plants
49	2019	1000	98165	R&R Colony	Misc shady plants
50	2019	2200	100365	Along the Pakwa Nala - East Quarry	Misc shady plants
51	2019	300	100665	Distributed to villagers and School	Misc shady plants
53	2019	500	101165	Gandhi Maidan, Matwari, Hazaribagh	Misc shady plants
54	2019	1080	102245	Banadag Railway Siding	Misc shady plants
55	2020	14766	117011	Along the Nallah Side (Embankment)	Misc shady plants
57	2020	24340	141351	OB Dump "C" Slope	Misc shady plants
58	2020	2770	144121	OB Dump "C" Surface	Misc shady plants
59	2020	400	144521	Banadag Railway Siding	Misc shady plants
60	2020	160	144681	Along the dispatch Road (Sonbarsa village to Langatu)	Misc shady plants
61	2021	9065	153746	Along the Lathorwa Nala	Misc shady plants
62	2021	54763	208509	OB Dump "C" Slope	Misc shady plants
63	2021	3437	211946	OB Dump "C" Surface	Misc shady plants
64	2021	1630	213576	Along the Pakwa Nala	Misc shady plants
65	2021	2204	215780	in and around Sikri township	Misc shady plants
66	2021	3018	218798	Along the Nallah Side (Embankment)	Misc shady plants
67	2021	142	218940	Along the dispatch Road (Sonbarsa village to Langatu)	Misc shady plants
68	2021	5735	224675	Lathorwa Nala	Misc shady plants
69	2021	575	225250	Distributed to villagers	Misc shady plants



Photographs Showing # Plantation along the Khorra/Lathorwa Nala



SECRETARY
DLKA A
Prasad Gupta
PIN No
823 / 18
GOVT OF INDIA



NOTARY
KOLKA A
Prasad Gogya
EGN No
3823 / 18
GOVT. OF INDIA



(19)

ANNEX- A 14

17 FEB 2019
12.0

F. No. 8-56/2009-FC (Pl.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, for Bagh Romi
New Delhi-110 003
Dated: 29th January, 2019

7.52
13.2.19

To, The Principal Secretary (Forests)
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

Sir,
I am directed to enclose a copy of representation dated 09.10.2018 as received from the user agency i.e. NTPC requesting for amendment in condition no. 8 of Stage-II forest clearance dated 17.09.2010 which states that "The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dunhoni nallah from the initial years under the supervision of the state forest department".

In view of the above, the State Government is requested to furnish comments on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal may also be provided to this Ministry for record.

Encl: As above.

Yours faithfully

(Sandeep Sharma)

Assistant Inspector General of Forests (FC)

Copy to:

1. The PCCF, Government of Jharkhand, Ranchi.
2. The Addl. PCCF (Central), Regional Office, Ranchi.
3. The Addl. PCCF-cum-Nodal Officer (FCA), Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
6. Guard File

(Sandeep Sharma)

Assistant Inspector General of Forests (FC)

RECEIVED, WLDE

310
13.2.19

13.2.19





ANNEX- A15

5 (11) 20

कार्यालय - वन प्रमंडल पदाधिकारी,
हजारीबाग परिचयनी वन प्रमंडल, वन भवन, हजारीबाग
☎ 06546-222339, Email- dfo.hazaribagwest@rediffmail.com; or dfo-hazaribagwest@gov.i

सेवा में, पत्रांक: दिनांक:
वन संरक्षक,
प्रादेशिक अंचल,
हजारीबाग।

विषय:- NTPC Ltd. की पकरी बरवाडीह कोल खनन परियोजना हेतु 1025 ha के वनस्थली
अपयोजन का प्रस्ताव के संबंध में।

- प्रसंग:-
1. झारखण्ड सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग का पत्रांक 939 दिनांक 29.03.2022।
 2. प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक, वंजर भूमि विकास कंस, राँची का ज्ञापनांक 433 दिनांक 30.05.2022 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का पत्रांक 1257 दिनांक 14.06.2022।
 3. विभागीय पत्रांक 460 दिनांक 10.02.2021 एवं पत्रांक 2450 दिनांक 26.05.2021।
 4. भारत सरकार, MoEF&CC, नई दिल्ली का पत्रांक 8-56/2009-FC(Pt.) दिनांक 29.01.2019।

महाशय, उपरोक्त विषयक झारखण्ड सरकार, वन पर्यावरण एवं जलवायु परिवर्तन विभाग के प्रासांगिक पत्र के माध्यम से प्रेषित भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्र सं० दिनांक 23 फरवरी 2022 द्वारा की गई पृच्छा का कंडिकापार जवाब निम्नवत प्रतिवेदित किया जा रहा है -

1. Justification for non-submission of comments of the State, as requested vide this Ministry's letter of even number dated 29.01.2019.

इस संबंध में प्रतिवेदित करना है कि भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का शर्त सं० 08 निम्नवत लगाया गया है-

"The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department."

इसी विन्दु पर मंतव्य हेतु इसी शर्त के संशोधन हेतु अपयोजनकर्ता मे० एन०टी०पी०सी० लि० द्वारा पत्र Director General of Forest (FC), Environment and Forest Ministry, Government of India New Delhi को भेजा गया एवं इस पत्र मंतव्य हेतु इस पत्र को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा प्रधान सचिव, वन, झारखण्ड सरकार को पत्र सं० F.No. 8-56/2009 FC (Pt) दिनांक 29 जनवरी 2019 के माध्यम से

C:\Users\Public\Office\2022\Forest\Office_1\Land Acquisition under FCA of N.T.P.C. Ltd. Project\NTPC PakriBarwahli Coal Mining Block 1025 ha\CF letter
NTPC Pakri Barwahli Coal Mining Block 1025 ha folder1 .do.- 20 -



दिया गया। श्री शैलेंद्र सिंह, भा0व0से0 एं श्री परमार, झा0व0से0 द्वारा प्रतिवेदन पत्रांक 1011 दिनांक 16.03.2022 समर्पित किया, जिसमें उनके द्वारा कुल 37.20 हे0 क्षेत्र में बिना भारत सरकार के पूर्वानुमति के शर्तों वग उत्खनन कर खनन पाया गया। उनके प्रतिवेदन का मुख्य अंग निम्नवत् है-

" यह कि एन0टी0पी0सी0 लिमिटेड पकरी-बरवाडीह कोयला खनन परियोजना द्वारा पत्रांक F.No. 8-56/2009 FC(Pt) दिनांक 29.01.2019 द्वारा प्रदत्त Stage-II के शर्त संख्या-8 का उल्लंघन कर दोमोहानी नाला प्रवाह क्षेत्र के 3.1 km प्रवाह क्षेत्र में खनन का कार्य किया गया है। शर्त-8 को कि नाला का औसतन चौड़ाई 20 मीटर है एवं इसके दोनों तरफ 50-50 मीटर में प्रवाहता एजेंसी का शर्त-8 के अधीन ग्रीन बेल्ट विकसित करना था। इस प्रकार प्रयोग एजेंसी द्वारा 3.1 km X 120m = 372000 वर्ग मीटर = 37.20 हे0 में अनाधिकृत रूप से खनन कर F.C. Act के Stage-II के शर्त संख्या-8 का उल्लंघन किया है।"

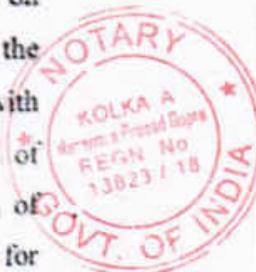
वन क्षेत्र पदाधिकारी, बडकागांव के पत्रांक 23 दिनांक 17.01.2022 द्वारा तत्कालीन वन प्रमण्डल पदाधिकारी के निरीक्षण की तिथि दिनांक 16.06.2020 को इस खनन परियोजना के प्रथम श्री प्रशांत कश्यप, कार्यकारी निदेशक, एन0टी0पी0सी0 लि0, पकरी बरवाडीह कोयला खनन परियोजना बडकागांव, हजारीबाग थे।

इस संबंध में मैंने एन0टी0पी0सी0 पकरी-बरवाडीह कोयला खनन परियोजना द्वारा इस कार्यालय द्वारा की गई पृच्छा के आलोक में जवाब समर्पित किया गया जिसका मुख्य हिन्दु निम्नवत् हैं :-

(i) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC (Pt.) दिनांक 17.09.2010 द्वारा लगाये गये शर्त संख्या 8 का उल्लंघन उनके द्वारा नहीं किया गया है बल्कि निम्नलिखित नियमों के आलोक में नियमानुसार कार्यवाई किया गया है। इस संबंध में उनके द्वारा निम्नलिखित तथ्यों का उल्लेख किया गया-

(a) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक J-11015/692/2007-IA (M) दिनांक 19 मई 2009 (छाया प्रति संलग्न अनुलग्नक-01) द्वारा दिये गये पर्यावरण स्वीकृति के शर्त संख्या A. Specific conditions के शर्त संख्या (iv) निम्नवत् अंकित है-

"(iv) Mining shall be carried out as per statuette from the streams, nullahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/ nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."

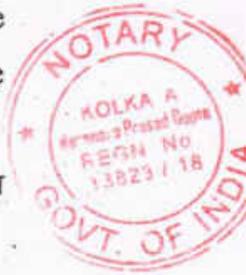


अपयोजनकर्ता द्वारा उपरोक्त वर्णित शर्त के अनुपालन में भारत सरकार, जल संसाधन मंत्रालय के अन्तर्गत कार्यरत संस्थान Central Power and Water Research Station से "Flood Routing studies for Pakari Barwadil Coal Mining area near Barkagaon, Hazaribag, Jharkhand." करवाकर उसके अनुसंशा के आलोक में मुख्य अभियंता, परियोजना अनुश्रवण एवं योजना (Project Monitoring and Planning) जल संसाधन विभाग, झारखण्ड सरकार, राँची के पत्रांक 224 दिनांक 19.03.2013 द्वारा निर्गत अनुमति के आलोक में दोमुहानी नाला का re-alignment किया गया है। उनके द्वारा प्रदत्त अनुमोदन को यहाँ निम्नवत उद्धृत किया जा रहा है :-

- (iv) The re-alignment of Dumuhani nala should be done as per the recommendation/ suggestion given by Central Water and Power Research Station (CWPRS), Pune given in its technical report.
- (b) यह खनन कार्य भारत सरकार द्वारा स्वीकृत "Mining Plan" के अनुरूप किया गया है। इस Mining plan के अनुसार तकनीकी एवं आर्थिक रूप से दोमुहानी नाला के re-alignment के बगैर खनन कार्य संभव नहीं था।
- (c) अपयोजनकर्ता मे० एन०टी०पी०सी०, कोयला खनन परियोजनाये, हजारीबाग के मुख्य महाप्रबंधक द्वारा उनके पत्रांक 31748 दिनांक 09.10.2018 द्वारा वन महानिदेशक (वन संरक्षण) पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार नई दिल्ली को उपरोक्त वर्णित तथ्यों को अंकित करते हुए इस शर्त के संशोधन का अनुरोध निम्नवत किया गया -

" Accordingly , it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala."

जिसपर भारत सरकार, पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय द्वारा प्रासंगिक पत्र द्वारा मंतव्य मॉंगा गया है एवं इस पर उनके स्तर से निर्णय लिया जाना है। अपयोजनकर्ता द्वारा भारत सरकार के पत्र F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा निर्गत Stage-II अनुमति के शर्त संख्या 08 का उल्लंघन किया गया है जो कि भारत सरकार के पूर्वानुमति के बगैर नहीं किया जाना चाहिए। परन्तु प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों को देखने से ऐसा प्रतीत होता है कि यह उल्लंघन इस कार्य संबंधित विभिन्न नियमों/ अधिनियमों में समाविष्ट विरोधाभासी तथ्यों के आलोक में हुआ है। अतः इस शर्त का संशोधन निम्नलिखित प्रावधान के साथ दोमुहानी नाला के बदले खोरा नाला



अंकित कर निम्नलिखित दंड प्रावधानों के साथ किया जाना उचित प्रतीत होता है-

- (i) अनाधिकृत खनन हेतु उपयोग किये गये 37.20 हे० वनभूमि के विरुद्ध अधिकतम पाँच गुना Penal NPV का वसूली किया जा सकता है।
- (ii) अनाधिकृत खनन हेतु उपयोग किए गए 37.20 हे० वन भूमि के अधिकतम पाँच गुना रकबा पर अवकृष्ट वनों में दंड क्षतिपूर्ति वृक्षारोपण (Penal CA) की शर्त लगाया जा सकता है।

अतः भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का शर्त सं० 08 को निम्नवत संशोधित किया जा सकता है -

“ The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa Nallah and Khorrah Nallah (in place of Dumuhani nallah) from the initial years under the supervision of the State Forest Department.”

2. Action taken by the State, so far, to ensure compliance of conditions reported to be non-complied with the Committee visited the area pursuant to the directions contined in NGT order dated 18.02.2019

इस संबंध में विस्तृत Compliance report भवनीय राष्ट्रीय हरित प्राधिकरण द्वारा गठित दल द्वारा भारत सरकार को भेजा गया था जिसमें कुछ शर्तों के संबंध में दल के सदस्यों द्वारा आंशिक अनुपालन, असंतोषजनक अनुपालन एवं अनुपालन का आश्वासन देने की बात अंकित किया गया है। भारत सरकार द्वारा Stage- II शर्तों के अनुपालन की दिनांक 06.12.2019 एवं दिनांक 31.12.2020 की स्थिति पर जाँच इस प्रमण्डल द्वारा किया गया एवं अनुपालन की स्थिति तथा अनुपालन तथा आवश्यक कार्रवाई हेतु विस्तृत निदेश अधिशासी निदेशक, पकरी-बरवाडीह कोयला खनन परियोजना, एन०टी०पी०सी०, बडकागांव, हजारीबाग को इस कार्यालय के पत्रांक 4204 दिनांक 05.02.2020 तथा 1549 दिनांक 26.04.2022 द्वारा दिया गया है (छाया प्रति संलग्न, अनुलग्नक-01 एवं 02)। उन्हें पुनः इन शर्तों के अनुपालन हेतु निदेश दिया जा रहा है।

यह आपके सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित है।

अनुलग्नक:- यथोक्त।

विश्वासभाजन

ह०/-

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

ज्ञापक: 2011

दिनांक: 14.06.2022

प्रतिलिपि प्रधान मुख्य वन संरक्षक सह कार्यकारी निदेशक, वंजर भूमि विकास बोर्ड, झारखण्ड, राँची/ क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग को सनी अनुलग्नकों सहित सादर सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल



(21) ANNEXURE A 16

झारखण्ड सरकार

वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या-वन भूमि-75/2009-1915 वन्यो, सी.डी. दिनांक-08/07/2022

प्रेमक
शालज कुमार,
एच परामर्शी।

सेवा में
सचिव,
भारत सरकार
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय,
इन्दिरा पर्यावरण भवन, अलीमंज, जौरबाग रोड,
नई दिल्ली-110003।

विषय :- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih projects in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

प्रस्ताव - मध्यमदीय कार्यालय के पत्र संख्या-F.No. 8-56/2009-FC (Pl.) दिनांक-29.01.2019 एवं पत्र संख्या-F.No. 8-56/2009-FC दिनांक-23.02.2022

महोदय
निदेशानुसार उपर्युक्त विषयक प्राथमिक पत्र द्वारा की गई पृथक् के आलोक में प्रधान मुख्य वन सहायक-सह-कार्यकारी निदेशक, वन्य भूमि विकास बोर्ड, झारखण्ड, सी.डी. के पत्रांक-803 दिनांक-22.10.2020, पत्रांक-490 दिनांक-13.06.2022 एवं पत्रांक-507 दिनांक-10.08.2022 से प्राप्त निराकरण प्रतिवेदन की छायाप्रति (अनुलग्नक सहित) संलग्न है।

अनुरोध है कि विषयक प्रस्ताव में अग्रसर कार्रवाई करने की कृपा की जाय।

अनुगत-संश्लेषण।

विरवासभाजन

(Handwritten Signature)
(जलज कुमार)
एच परामर्शी।



Jharkhand Government

Department of Water, Environment and Climate Change

Letter :- 75/2009-1915

08.07.2022

Jalaj Kumar
Deputy Consultant.

To
Secretary
Government of India

Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Aliganj

New Delhi-1100031

Subject :- Diversion of 1026.438 ha of forest land for coal mining from Pakniturwadih project in favour of M's NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand - amendment of condition no 8 of Stage-II & condition no. 7 of Stage-1 forest clearance-reg

Reference :- Yours sincerely, Office letter No.-F.No. 8-56/2009-FC (PL) dated-2901:2019 and letter number-F.No. 8-56/2009-FC Date-230122022

As per the instructions, in the light of the query made by the relevant letter on the above mentioned subject, the Principal Chief Forest

Mahara

Letter No. 803 of Patron-cum-Executive Director, Wasteland Development Board, Jharkhand Ranchi

Date- 22.10.2020, received from letter no. 490 dated 13062022 and letter no. 507 dated 16062022.

A photocopy of the resolution report (including annexure) is attached.

It is requested that you may please take further action on the subject proposal.

Faithfully

water subconsultant

Scanned by TapScar



Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Aliganj, Jor Bag Road,
New Delhi - 110003
Dated: 25th May, 2023

To,

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi

Subject: Diversion of 1026.438 ha of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribag West Forest Division in Hazaribag District of Jharkhand - Modification in condition of Stage-II approval and violation of FC Act - regarding.

Madam/Sir,

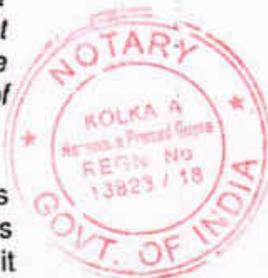
I am directed to refer to the State Government of Jharkhand's letter no. vanbhumi-75/2009-1915 V.P. dated 08.07.2022 requesting for modification of condition no. 8 of Stage-II approval dated 17.09.2010 issued under Section 2 (ii) of Forest (Conservation) Act, 1980. The said condition at Sr no. 8 of the approval dated 17.09.2010 is as under:

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

2. The request of the State Government was considered by the Advisory Committee in its meeting held on 25.04.2023. After careful examination of the request of the State Government, on the basis of the recommendations of the Advisory Committee, and its acceptance by the competent authority in this Ministry, the Central Government hereby accords its approval to modify the condition no. 8 of the Stage-II approval dated 17.09.2010 as under:

"The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100 meters on either side of both Khorra Nala and Pakwa Nalla shall be maintained".

3. Further, in total disregard to the conditions of approval, the user agency has mined out the area and changed the course of the Dumuhani nala which was actually required to be protected and maintained as green belt. In view of this, it has been decided that the penalty shall be imposed for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV



2023

plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty.

4. The remaining conditions stipulated in approval dated 17.09.2010 for instant proposal shall remain the same.

5. This issues with the approval of competent authority.

Yours faithfully,

Signed by
Suneet Bhardwaj
Date: 25-05-2023 15:00:30

Sd/
(Suneet Bhardwaj)
Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservation of Forests, Government of Jharkhand, Ranchi
2. Regional Officer, Integrated Regional Office (Eastern Zone), Ranchi
3. Nodal Officer, O/o the PCCF, Govt.of Jharkhand, Ranchi
4. User Agency
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi





ANNEX- A-18 (24)

- 164.-

कार्यालय - वन प्रमंडल पदाधिकारी,
हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग
☎ 06546-222339, Email- dfo.hazaribaghwest@rediffmail.com & dfo-hazaribaghwest@gov.in

सेवा में,

पत्रांक : 329)

दिनांक: 14/06/23

अपर महाप्रबंधक (पर्यावरण प्रबंधन),
कोयला खनन परियोजनाएं,
एन0टी0पी0सी0 लिमिटेड,
पकरी बरवाडीह बड़कागाँव, हजारीबाग

विषय:- Diversion of 1026.438 ha. Of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribagh West Division in Hazaribagh District of Jharkhand- Modification in condition of Stage -II approval and violation of FC Act- regarding

प्रसंग :- भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक 8-56/2009/FCpt दिनांक 25.05.2023, प्रधान मुख्य वन संरक्षक-सह-कार्यकारी निदेशक, वंजर भूमि विकास बोर्ड, झारखण्ड, रांची का ज्ञापांक 568 दिनांक 30.05.2023 एवं वन संरक्षक, प्रादेशिक अंचल, हजारीबाग का ज्ञापांक 1149 दिनांक 02.06.2023

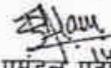
महाशय,

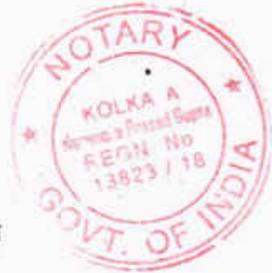
उपर्युक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सूचित करना है कि विषयक परियोजना में भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक 8-56/2009/FCpt) दिनांक 26.05.2023 द्वारा प्रदत्त स्टेज-II की अंतिम स्वीकृति की शर्त संख्या 8 उल्लंघन के आलोक में लगाये गये दण्डात्मक एन0 पी0 भी0 विरुद्ध व्याज की राशि सहित कुल 857,52,85,944.32 (आठ सौ संतावन करोड बावन लाख पचासी हजार नौ सौ चौवालिस रूपये बतीस पैसे मात्र) मात्र भुगतये राशि e-Portal (<https://parivesh.nic.in/>) के माध्यम से कैम्पा के खाता में जमा करते हुए भारत सरकार द्वारा लगाये गये सभी शर्तों का कंडिकावार अनुपालन प्रतिवेदन 08 प्रति में सगर्पित करना सुनिश्चित किया जाय। इस गांग पत्र में वर्णित अन्य मदों में विभागीय उच्चाधिकारियों द्वारा किसी तरह का संशोधन होता है तो संशोधित राशि भी आपको जमा करना बाध्यकारी होगा। साथ ही यदि उपरोक्त राशि विलंब से जमा किया जाता है तो व्याज की अतिरिक्त राशि विभाग के पक्ष में देय होगा।

अनु0-यथोक्त।

(1) मांग पत्र

आपका विश्वासी,


वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल



मांग पत्र

भारत सरकार द्वारा सैद्धान्तिक सहमति पत्रांक-8-56/2009/FCpl दिनांक 25.05.2023 द्वारा एन0टी0पी0सी0 लिमिटेड पकरीबरवाडीह, कोल माइनींग खनन परियोजना हेतु 1026.438 हे0 वन भूमि का अपयोजन का प्रस्ताव पर भारत सरकार द्वारा शर्त सैद्धान्तिक सहमति में निहित शर्तों के आलोक में मांग पत्र:-

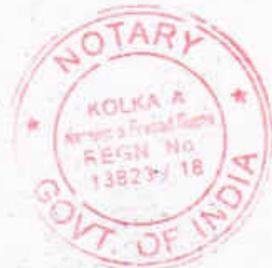
हजारीबाग पश्चिमी वन प्रमण्डल

वनों का घनत्व :- 0.6

मद्द	रकवा	दर (हे0)	राशि (रु0)
(1.) दण्डात्मक एन0पी0भी0 (साधारण एन0 पी0 भी0 का पौंच गुणा)	1026.438 हे0	1228590.00	= 1026.438 ha x Rs. 1228590 x 5 times = Rs. 6305357312.00 (छः सौ तीस करोड तीरपन लाख संतावन हजार तीन सौ बारह रूपया) मात्र। = (6305357312.00 x 12 x 3) 100 = 2269928632.32 (दो सौ छब्बीस करोड निनाम्बे लाख अटाईस हजार छः सौ बतीस रूपया एव बतीस पैसे) मात्र।
2. कुल दण्डात्मक एन0 पी0 भी0 की राशि का साधारण ब्याज 12 प्रतिशत की दर से 3 वर्ष के लिए ब्याज की राशि			कुल :- 8575285944.32 आठ सौ संतावन करोड बावन लाख पचासी हजार नौ सौ चौवालिस रूपये बतीस पैसे मात्र)

1. यदि माँग पत्र में संशोधन होता है तो संशोधित राशि विभाग के पक्ष में देय होगा।
2. यदि उपरोक्त राशि समय सीमा के अंदर जमा नहीं करने पर व्याज की अतिरिक्त राशि प्रयोक्ता अभिकरण द्वारा विभाग के पक्ष में देय होगा।

वन प्रमंडल पदस्थ अधिकारी
हजारीबाग पश्चिमी प्रमंडल



Office - Divisional Forest Officer, Hazaribagh Western Forest Division Van Bhavan, Hazaribagh

06546-222339, Email- do hazaribaghwest@rediffmail.com & dio-hazaribaghwest@gov.in

Letter number 3291

Date: 14/06/23

To,

Additional General Manager (Environment Management),
Coal Mining Projects NTPC Limited, Pakri Barwadih Barkagaon
Hazaribagh

Subject:- Diversion of 1026.438 he. of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribagh West Division in Hazaribagh District of Jharkhand- Modification in condition of Stage -II approval and violation of FC Act-regarding

Context :- Government of India, Ministry of Environment, Forest and Climate Change, New Delhi's letter no. 8- 56/2009/FCpt dated 25.05.2023, Principal Chief Conservator of Forests-cum-Executive Director, Wasteland Development Board, Jharkhand, Ranchi's memorandum no. 568 dated 30 :05.2023 and Memorandum No. 1148 of Forest Conservator, Regional Zone, Hazaribagh dated 02.06.2023

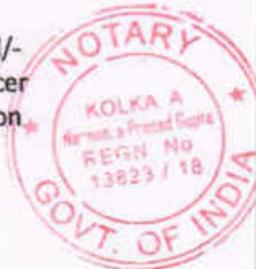
Sir,

With reference to the above mentioned relevant letter, it is to be informed that the condition number of the final approval of Stage-11 given by the Government of India, Ministry of Environment, Forest and Climate Change, New Delhi's letter number 8- 56/2009/FCpt) dated 26.05.2023 in the subject project. In the light of 8 violations, the total amount of punitive NPB including interest amount is Rs 857,52,85,944,32 (Eight Hundred Fifty Seven Crore Fifty Two Lakh Eighty Five Thousand Nine Hundred Forty Four Rupees Thirty Two Paise Only) only the amount payable is e-Portal (<https://parivesh.nic.in>), it should be ensured to submit a step-wise compliance report of all the conditions imposed by the Government of India in 05 copies. If there is any amendment in the other items mentioned in this demand letter by the higher departmental officials, then it will be mandatory for you to deposit the revised amount also. Also, if the above amount is deposited late, additional amount of interest will be payable in favor of the department.

As per Article. (1) demand letter

Yours faithfully,

Sd/-
Forest Divisional Officer
Hazaribagh West Division



In principle consent given by the Government of India vide letter no. 8-56/2009/FCpt dated 25.05.2023 on the proposal of non-utilization of 1026-438 hectares of forest land for a TPC Limited Pakrivarwadih Coal Mining Mining Project, as per the conditions contained in the conditional in-principle consent by the Government of India.

Demand letter in light-

Hazaribagh Western Forest Division Forest Density - 0.6

Head	Area	Rate (per ha)	Amount
Pannel NPV (Five times of ordinary rate)	1026.438	1228590.00	=1026.438 ha x Rs. 1228590.00 x 5 times = Rs. 6305357312.00 (Six hundred thirty crore fifty three lakh fifty seven thousand three hundred twelve rupees only)
12% of Simple interest on Total Pannel NPV			=(6305357312.00x 12 x 3) -2269928632.32 (Two hundred twenty six crore ninety nine lakh twenty eight thousand sixty six thirty two rupees and thirty two paise) only
			Total 8575285944.32 eight hundred children crore fifty two lakh eighty five thousand nine hundred forty four rupees thirty two paise only)

1. If there is amendment in the demand letter then the amended amount will be payable in favour of the department.
2. If the above amount is not deposited within the time limit, additional amount of interest will be payable by the user agency in favour of the department.

Forest Divisional Officer

Hazaribagh Western Division



Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.20/2023/EZ
(I.A. No.34/2023/EZ)

NTPC Ltd, Pakri-Barwadhi Coal Mining Project

Appellant(s)

Versus

The State of Jharkhand &Ors.

Respondent(s)

Date of hearing: 01.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Appellant(s) : Mr. Sanjay Jain, Sr. Advocate (in Virtual Mode) a/w
Mr. Adarsh Tripathi, Advocate (in Virtual Mode) &
Mr. Uttam Kumar Mandal, Advocate

ORDER

1. Mr. Sanjay Jain, learned Senior Counsel appearing (in Virtual Mode) assisted by Mr. Adarsh Tripathi and Mr. Uttam Kumar Mandal, Counsel is present for the Appellant.
2. I.A. No.34/2023/EZ has been filed by the Appellant, seeking condonation of delay of 24 days in filing the present Appeal.
3. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode) Ministry of Environment, Forests and Climate Change, and Ms. Aishwarya Rajyashree, learned Counsel appearing (in Virtual Mode) for the State Respondents, Government of Jharkhand, state that since the delay is only of 24 days, the same may be condoned.
4. The I.A. No. 34/2023/EZ is allowed and the delay of 24 days in filing the present Appeal is accordingly condoned.
5. The Appellant has filed the present Appeal assailing the order dated 25.05.2023 passed by the Ministry of Environment, Forests and



Climate Change, holding the Appellant to be in violation of condition no.8 of the Stage-II Forest Clearance approval and imposing a penalty over the entire forest area (1026.438 hectares) with interest.

6. It is also stated that by another order dated 14.06.2023 a demand notice has been issued by the Divisional Forest Officer, Hazaribagh West Division, computing penal NPV @ Rs.857,52,85,944.32/- (Rupees Eight Hundred Fifty Seven Crore Fifty Two Lakhs Eighty Five Thousand Nine Hundred Forty Four and Thirty Two Paisa only).
7. The allegation is that the Appellant is in substantial compliance of relevant condition no.8 of the Stage-II Forest Clearance approval dated 17.9.2010, having already developed green belt within 50 meters of two of the three Nallahs, namely, Khora and Pakwa, and the fact that the same cannot be developed in the vicinity of the third Nallah, namely, Do muhani, stands admitted by the competent authorities, who have already allowed the diversion of Do muhani Nallah, acknowledging that the same falls in the core mining area.
8. It is further stated that the Appellant has made necessary deposit in ADHOC CAMPA account amounting to Rs. 82,42,29,714/- (Rupees Eighty Two Crores Forty Two Lakhs Twenty Nine Thousand Seven Hundred Fourteen only) towards Net Present Value of the diverted forest.
9. In our opinion matter requires consideration.
10. Issue notice to the Respondents, returnable within four weeks.



11. Ms. Aishwarya Rajyashree, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 3, 5 & 6, State Respondents, Government of Jharkhand.
12. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos. 2 & 4, Ministry of Environment, Forests and Climate Change.
13. All the Respondents shall file their counter-affidavits within six weeks as Ms. Amrita Pandey states that the matter has to be vetted from the office of the Ministry of Environment, Forests and Climate Change, New Delhi.
14. Learned Counsel for the Appellant shall serve e-copy/soft copy of the Memo of Appeal along with all its annexures upon Ms. Aishwarya Rajyashree and Ms. Amrita Pandey, Counsel for the Respondents within 24 hours.
15. List on 14.09.2023.
16. In the meantime, till the next date of listing, the operation of the impugned demand notice dated 14.06.2023 shall remain stayed.

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

August 01, 2023,
Appeal No.20/2023/EZ
(I.A. No.34/2023/EZ)
AK

